13 hrs.

ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) BILL AND

PREVENTION OF BLACKMARKETING AND MAINTENANCE OF SUPPLIES OF ESSENTIAL COMMODITIES (AMENDMENT) BILL—*Contd.*

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the motions for consideration of the Essential Commidities (Special Provisions) Bill and Prevention of Blackmarketing and Maintenance of Supplied of Essential Commodities (Amendment) Bill

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY): Mr. Deputy-Speaker, Sir, I am very grateful to the hon. Members, who have participated in the debate. Some of the hon Members have given some useful suggestions in the course of the discussion. I am also very happy that all the Members who have participated have expressed their sentiment that stringent action against the anti-social elements, strong measures against the blackmarketeers, should be taken. Perhaps that is a reflection of the popular upsurge outside. But, I regret to find some hon. Members are pressing their amendments for referring this Bill to a Select Committee.

MR. DEPUTY-SPEAKER: He may continue his speech after lunch.

13.02 hrs.

The Lok Sabha adjourned for Lunch till Fourteen Hours of the Clock

---

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

ESSENTIAL COMMODITIES (SPECIAL PROVISION:) BILL:

PREVENTION OF BLACKMARKETING AND MAINTENANCE OF SUPPLIES OF ESENTIAL COMMODITIES (AMENDMENT) BILL—

MR DEPUTY-SPEAKER: Shri Mohanty, you can continue.

SHRI BRAJAMOHAN MOHANTY: This Bill has been passed in the Rajya Sabha. If the Bill is referred to the Select Committee and if any amendments are adopted, imagine how much time it will involve and naturally our efforts to take stringent measures against anti-social elements will be defeated. That is why those who have sponsored the amendments to refer the Bill to the Select Committee are indirectly serving the cause of the black marketeers. I would request them to withdraw those amendments During these difficult days of our economic situation when the Government is taking all efforts to check black marketing and other economic offences, there should not be at this stage any attempt on behalf of the hon. Members to delay the matter in any way.

I would place before the House what has been our experience with the operation of the Essential Commodities Act. Since this Government came to power we have taken all steps to check economic offences, About 30,000 cases are pending in the court. Out of ii 9,000 cases are pendng for the last two years. Almost 6,000 cases are pendig for more than a year. Those who are criminals, those who are playing mischief with the economic system of the country need immediately be punished.....

SHRI KRISHNA CHANDRA HALDER (Durgapur): Please given me statewise break up.

SHRI BRAJAMOHAN MOHANTY: I am coming to that. We have got this break-up.

If you do not amend this statute and if speedy disposal of the cases is not possible, then we cannot counteract this menace. That is why this Bill has provided for setting up special courts, summary trials. These offences have been made non-bailable.

Some hon. Members suggested that if this amendment is passed, by this Amendment could you check black marketing? Could you bring down the prices? My answer would be, so far as theft is concerned Sections 379 and 380 of the I.P.C. have been there since time immemorial. Has anybody calculated if the offences of theft have come down? But it will serve as deterrent. It will serve different psychology in the society. I would submit to the House that since this Government came to power, it has taken all steps to check this menace. In the yar 1980, 12089 persons have been prosecuted. In the year 1979 i.e. calendar year only 6615 persons have been prosecuted. In the year 1980 articles worth above Rs. 38 crores have been seized. My submission is that this Bill is needed immediately to be brought into the statute book. Government should have the power to catch hold of those anti-social elements and prosecute them and they should be punished immediately. That itself will serve as a deterrent in the society.

Some hon. Members have discussed almost the entire economic policy Perhaps it does not come within the dimension of this Bill. However I would refer to one or two comments made by some hos. Members—particularly our friend Shri Chandrajit Yadav. He has almost criticised the entire economic policy. He has gone on to say that the Constitutional mandates have not been implemented and so on and so forth. Ultimately he comes to the conclusion that this Government is anti-peasantry. My submission would be he is an old friend of mine. We have worked together for years. He was a party to the formulation of the policies of the Congress Party as well as the Government for pretty long years. May I know when he came to know which policy is anti-peasantry? When did he realise it? Our position is absolutely clear. Our position is that we are striving for more production. That is the only answer to rising prices due to inflationary pressure. Production should match the demands of the community. Our aim is to achieve that objective. Our policy is to pay the peasantry the remunerative price. At the same time we have to look to the vulnerable section of society. Essential articles and goods must be available at fair price. Shri Halder will agree with me that we have to achieve all these ends. It will not one way traffic. We have to look to the interest of the peasantry as well as to the interest of the poor consumers who are not in a position to approach the market with prevailing prices. Everybody knows this is not a *laissez faire* economy. It is not a socialist economy. It is a mixed economy. We have to balance them. In that way we are giving remunerative prices to th peasantry and are supplying essential needs at fair price. My submission is hon. Member should realise all this We have to analyse those forces which conspiring and which are persuading the producer not to sell to the Government unless the Government pays Rs. 150 per quintal for wheat. May I know whose interest are those forces serving? That is the problem. I know and the Government is aware of this that there is a section of people who are out to sabotage all the economic measures of this country. And they are creating difficulties in our way. Everybody is conscious of it.

Some Members have resented very much the provision that the appellate power has been given to the State Government instead of to the judicial

[Shri Brajamohan Mohanty]

authority. Mr. Daga, my hon. colleague, has said that this Government has no faith in the judiciary. From which provision of the Bill has he read it? We have complete faith, a hundred per cent faith and confidence in the judiciary in spite of the fact that, by repeated judicial pronouncements, the authority of this Parliament is being eroded every day, in spite of the fact that a number of economic measures could not be implemented because they are pending in courts for years. In spite of all these things, we have a hundred per cent faith and confidence in the judiciary. (Interruptions) I take full responsiblity when I say this. In spite of all adverse situations we have confidence and faith in the judiciary. Now, what has been done in this Bill? We have given the power of appointment to the High Court. Special judges will be appointed by the hon. High Court, and that will be done under section 9 of the criminal procedure code. Absolutely. the adjudication part will be done by the courts, not by the Government. Only appeals in respect of the order of the Collector regarding articles seized and confiscated will lie before the Government and not before the judicial authority or any judicial body. Some suggestions have been made that this power should be given to the High Court or to the special courts, and some amendments say that it should be given to the Governor. My submission would be that we cannot accept them because it is all a time-taking process and we do not want that the articles seized should be wasted if they cannot be disposed of in time. That was the difficulty for which we have incorporated this amendment—the power has been given to the State Government.

Another aspect of the matter that the hon. Member has suggested is that this judicial process will not give justice to the small traders. That is what Mr. Daga contended. My reply would be—if he properly analyses, he will find this—that this judicial system, which we have adopted, very often does not do justice to the weaker sections of the society. Who does not know it? Are you not aware of it? We are operating the existing system with all its limitations. We know the mischief played by money-power. But are you in a position to eliminate it? So, that is the problem. My submission would be that, within the existing system as we have conceived, there have been limitations for the weaker sections as well as for the small traders Any other systems carry more limitations. Our system atleast assures us minimum justice and works well. My submission would be that we should not be afraid that the small traders would be very much harassed because of the money power of the big traders although that danger cannot be completely elimiated within the present system. Mr. Halder knows that the leader of his party once characterised the Supreme Court as administering class justice and he was prosecuted for contempt of court.

Some apprehensiont has been expressed regarding abement. As you know, abetment is equally an offence and those who abet are treated on an equal footing with the principal offenders.

So, this is what has been provided for here. The only exception is for those abettors to the offence for this reason namely, for the use of those essential commodities for ersonal use for the use of their family and members who depend upon them. So far as punishment or penalty, is concerned there has been some leniency shown to them. They will only be fined but there will be no substantive punishment of imprisonment given to them. This is for the offence committed in respect of foodstuffs and drugs only. For their class of

offenders there has been some leniency shown to them (Interruptions) This a very reasonable balance. For them lighter punisnment is provided. The fine is there. No substantive punishment is there. They will be allowed enlargement in bail. Under the existing arrangements this has been provided for. Another aspect is relating to the categorisation of these offences. As a mater of fact, the offence has been categorised. The imprisonment for some offences is for three months and for some six months. Previously it could be relaxed by the court. Now it is not possible. We have provided the provision of imprisonment for a period of three months. This cannot be waived by the court. As regards offences, they are of different types. Some hungrymen go about and pick up some pieces of bread. That offence also comes under Sec. 379. If someone steals a stainless utensil, that offence comes under the same section. The punishment inflicted by the court will be different. In some case, it will be less and in some case it will be severe. If someone commits an economic offence in respect of essential comodities or if someone purchases one kilogramme of sugar the punishment given to him will be different. It is left to the court.

SHRI MOOL CHAND DAGA: (Pali): The minimum punishment of three months should be there.

SHRI BRAJAMOHAN MOHANTY: The punishment of three months imprisonment will be there. But, if the offence is very substantial, then it may be extended upto two years.

Another aspect is this. My learned friend Mr. Parulekar expressed his doubt about the implementation of this provision as also investigation in the case. He himself is an advocate and he knows very well about our limitations. Investigation and implementation are two different things. Of course, they need improvements. Everything depends upon the cooperation of the people. You know that in foreign countries whenever the offence is committed and when it is published, many people rush to give evidence and cooperate with the investigation as to make it a success. We have to consider whether that special condition is existing here. Further the norms of analysis of evidence both in India and England are different. Our approach is to pick up grain out of chaff but the English jurisprudence does not accept a witness speaking falsehood. the entire evidence is rejected there but in India the evidence will be analysed and a little bit of truth that is there is used. So, different conditions are prevailing.

There is another aspect relating to bail. It has been commented that it is made non-bailable. Non-bailable is nothing new because U|s 380 the offence is non-bailable. It can be summarily tried. So, nothing new has been incorporated. Only economic offences have been brought at par with theft in general law.

Mr. Deputy Speaker, Sir, I would like to urge upon the House that this Bill be passed with unanimity and enthusiaism. That itself will create a deterrant in the society against those anti-social elements Thank you.

आचार्य भगवान देव : (अजमेर) संग्रहखोरों के गोदामों को बताने के लिए इनामी योजना की बात जो मैंने कही थी उसके बारे में तो मंत्री महोदय कुछ बातयें ।

कृषि तथा ग्रामीण पुनर्निर्माण तथा सिचाई तथा नागरिक पूर्ति मंत्री (श्री (राव बीरेन्द्र सिंह) वह भी सोचेंगे ।

MR. DEPUTY-SPEAKER: He has replied to Both the items. Now, the

[Mr. Deputy-speaker]

House will take up Essential Commodities (Special Provisions) Bill.

I will now put amendment No. I moved by Prof. Madhu Dandavate to the vote of the House.

Amendment No. 1 was put and negatived.

MR. DEPUTY-SPEAKER: Mr. Daga, are you pressing your amendment No. 2.

SHRI MOOL CHAND DAGA: No. Sir, I want to withdraw?

MR. DEPUTY-SPEAKER: Is it the pleasure of the House that the amendment moved by Shri Mool Chand Daga be withdrawn?

HON. MEMBERS: Yes.

Amendment No. 2. was, by leave, negatived.

MR. DEPUTY-SPEAKER: I will now put amendment No. 3 moved by Shri Bapusaheb Parulekar to the vote of the House.

Amendment No. 3 was put and nagatived.

MR DEPUTY-SPEAKER: I will now put amendment No. 11 moved by Shri Krishna Kumar Goyal to the vote of the House.

Amendment No. 11 was put and negatived.

MR. DEPUTY-SPEAKER: I shall now put the motion to the vote of the House. The question is:

"That the Bill to make certain special provisions by way of amendments to the Essential Commodities Act, 1955 for a temporary period for dealing more effectively with persons indulging in hoarding and blackmarketing of, and profiteering in, essential commodities and with the evil of vicious inflationary prices and for matters connected therewith or incidental thereto as passed by Rajya Sabha, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: Now, we will take up clause by clause consideration of the Bill.

The question:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 4—(*Amendment of section 6A*)

SHRI T. R. SHAMANNA (Banglore South): I beg to move:

"Page 2, line 34,—

after "Collector' *insert*—

"or such other person authorised by him" (48)

MR. DEPUTY-SPEAKER: I will now put amendment No. 48 moved by Shri T. R. Shamanna to the vote of the House.

Amendment No. 48 was put and negatived.

SHRI SATYANARAYAN JATIYA (Ujjain): I beg to move:

"Page 2, line 35,—

after "sold" *insert* "uniformly" (60)

MR. DEPUTY-SPEAKER: I will now put amendment No. 60 moved by Shri Satyanarayan Jatiya to the vote of the House.

Amendment No. 60 was put and negatived.

MR DEPUTY-SPEAKER: The question is:

"That Clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to theh Bill.

Clause 5— (*Amendment of section 6C*)

SHRI KRISHNA KUMAR GOYAL: I beg to move:

"Page 2, lines 40 and 42,—

for "the State Government concerned and the State Government"

substitute—

"the High Court having jurisdiction and the High Court" (8)

"Page 2, line 43,—

for "the State Government" *substitute* ("the High Court" (9)

SHRI T. R. SHAMANNA: I beg to move:

"Page 2, line 40,—

for "Government" *substitute* "Governor" (34)

"Page 2, line 41,—

for "Government" *substitute* Governor" (35)

"Page 2, line 43,—

for "Government *subsitute* "Governor" (36)

SHRI MOOL CHAND DAGA: I beg to move:

"Page 2, lines 40 and 41,—

for "the State Government concerned and the State government"

substitute—

"the Special Court and the Special Court" (56)

SHRI G. M. BANATWALLA (Ponnani): I beg to move:

"Page 2, for lines 38 to 41,

substitute—

"(a) in sub-section (1), after the words "any judicial authority" the words "including any special court" shall be inserted; (38)

"Page 2, omit lines 42 and 43" (39)

श्री कृष्ण कुमार गोयल (कोटा): उपाध्यक्ष महोदय, क्लाज–5 के अन्दर सैक्शन–6 (सी) के अन्दर अमेंडमेंट चाहा गया है। जो आरम्भ में सैक्शन–6 (सी) में अपील का प्रोवीजन इस प्रकार से है :

"6C. (1) Any person aggrieved by an order of confiscation under section 6A may, within one month from the date of the communication to him of such order, appeal to any judicial authority appointed by the State Government concerned and the judicial authority shall,. . ."

गवर्नमेंट जो क्लाज 5 में अमेण्डमेण्ट ले कर आई है कि जुडीशियल अथारिटी की जगह अमेण्डमेण्ट होना चाहिए —

"The State Government concerned and the State Government shall. . "

मेरा निवेदन है कि जो गवर्नमेंट करेगी, कलेक्टर करेगा, उस की अपील गवर्नमेंट को की जाय, यह जुडीशियल एप्रोच नहीं है। जब जुडीशियल अथारिटी है तो उस के सामने कही जाय।

RAO BIRENDRA SINGH: The amendment is not acceptable, because this will defeat the purpose of this amending Bill. We want to burden the State executive with greater responsibility for maintaining the price-line and the judiciary and the executive should not work at cross purposes in this matter and there should be no delay on account of judicial pronouncements, trails and appeals. Therefore, the entire responsibility

[Rao Birendra Singh]

is now sought to be given to the State Government.

MR DEPUTY-SPEAKER: I shall now put amendments No. 8 and 9 moved by Shri Krishna Kumar Goyal to the vote of the House.

Amendments 8 and 9 were put and negatived.

SHRI T. R. SHAMANNA: Sir, though the Bill is an essential and important one, the way in which it has been brought is not going to be helpful to the public. Unless and until, corruption is stopped and we have more production, it is impossible to bring about any control in all these matters. As long as unscrupulous people are there, administration is corrupt, it is impossible to control the black-marketing, or save the consumers from being exploited. I, therefore, urge upon the Government to take suitable steps in that direction. It is necessary to see that the moral of the people is brought to a certain level and corruption is wiped out from society. Only then justice will be done to the people, otherwise it is not possible to bring about any change.

SHRI G M. BANATWALLA: I would like to add only two sentences This is the last minute appeal to the Government not to take an attitude of denigrating the judiciary. Why bring this question of confrontation between the judiciary and the executive, blame the judiciary for delay etc An appeal against the action of the Collector etc. must lie with the judiciary. On the day when the executive erodes judiciary, that would be the end of democracy. I, therefore, appeal to the Government to accept my amendments.

SHRI MOOL CHAND DAGA: You have already provided for a special court and that court will be presided over by a judge. What I want is that instead of 'State Authorities', you should substitute the word 'special' court'. You have provided for a special court. If any property is confiscated and the person concerned wants to go in appeal against that order, he can go to the special court, which is presided over by a judge. This will ensure an independent judgement.

Section 6(C) of the Act provides:

> "Any person aggrieved by an order of confiscation under section 6(A) may, within one month from the date of communication to him of such order, appeal to any judicial authority...."

It is there. We must respect the judiciary. I want that an appeal should be provided against the order of Collector or an executive officer to the judiciary. As the special court is there, I suggest that those powers should be given to the special court.

RAO BIRENDRA SINGH: The purpose behind the Amending Bill is that the essential commodities have to be equitably distributed amongst the people The real trouble has arisen on account of the fact that production in the country is not yet to the extent that such measures would not be needed and that the whole demand will be met by the free market mechanism. This is a temporary measure for five years only. And since the Collector also is an executive officer and it is the order of the Collector which is sought to be appealed against, it is considered proper that the appeal should lie with the authority nominated by the State Government.

Sir, the objective behind this provision is that whatever goods are confiscated must be available to the State Government and its agencies for being distributed according to the needs of the people. If we accept the amendment proposed by my Hon. friends, the whole objective will be defeated and we may not be able to make use of the confiscated goods. Experience

in the past has shown that the difficulties are on account of the existing provisions in the bill because it was generally seen that the confiscated goods were auctioned under the orders of the judicial authority and that these very goods were purchased by a group of traders. They again made considerable profits on it and it was not possible for the public distribution system to utilise these commodities. Therefore, I am sorry, Sir, I cannot accept any of the Amendments proposed.

MR. DEPUTY-SPEAKER: I shall now put Amendment Nos. 34, 35 and 36, moved by Shri T. R. Shamanna, Nos. 38 and 39 moved by Shri G. M Banatwalla and No. 56 by Shri Mool Chand Daga to the vote of the House

Amendments Nos. 34, 35, 36, 38, 39 and 56 were put and negatived

MR. DEPUTY-SPEAKER: The question is:

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6—(*Amendment of section 6E*)

SHRI MOOL CHAND DAGA: I beg to move:

Page 3, lines 3 and 4,—

for "State Government concerned" *substitute* "Special Court" (57)

MR. DEPUTY-SPEAKER: I shall now put Amendment No. 57 moved by Shri Mool Chand Daga to the vote of the House.

Amendment No. 57 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

The motion was adopted.

Clause 7—(*Amendment of section 7*)

MR. DEPUTY-SPEAKER: Now Mr. Banatawalla.

SHRI G. M. BANATWALLA: I beg to move:

Page 3,—

Omit lines 8 to 11. (40)

Section 7 of the Act provides for penalties. It also lays down the provision for, or authorizes the court to make an order for lesser penalties than the ones laid down in the Act. The court is, however, required to do so only when there are adequate reasons, and the court is also asked to specify those reasons in writing. There is no reason why there should be any mistrust as far as the courts are concerned. There is no reason given as to why the courts should not be given the power to give lesser penalties under special circumstances which they have to mention in their judgment. There is no reason to mistrust the courts; and, therefore, there is no reason for the deletion of these powers. Hence I have moved my amendment.

MR. DEPUTY-SPEAKER: Mr. Daga, your amendment No. 58 is the same as Mr. Banatwalla's amendment. So, you cannot move. But you can speak.

SHRI MOOL CHAND DAGA: Clause 7(1)(a) of the Essential Commodities Act says:

"If any person contravenes any order made under section 3,—(a) he shall be punishable,—

"(i) in the case of an order made with reference to clause (h) or clause (i) of sub-section (2) of that section, with imprisonment for a term which may extend to one year and shall also be liable to fine and

[Shri Mool Chand Daga]

(ii) in the case of any other order, with imprisonment for a term which shall not be less than three months but which may extend to seven years and shall also be liable to fine;

provided that the court may, for any adequate and special reasons to be mentioned in the judgement, impose a sentence of imprisonment for a term of less than three months."

So, the court will give the reasons, if it is a technical offence. A business man or a small trader might not have put up a list or might have committed a mistake unintentionally. In that case, what will be the position? Now you will send him to jail for three months. It is a mandatory provision. Clause 7(2A) of the Act has a provision which says:

"Provided that the court may, for any adequate and special reasons to be mentioned in the judgement, impose a sentence of imprisonment for a term of not less than six months."

The learned Deputy Minister was giving a reply. He has understood the law very well; and he was giving the reply. Suppose the offence is a minor one. Then the Magistrate shall not give a major punishment. While understanding his argument, I say that the man might not have committed the offence intentionally. He has simply failed to put up a list. So, for a technical offence—*i.e.* an offence which has not been committed with a guilty intention, don't punish him for three months. A man aged 80, sitting in a shop, might not have put up the list. Do you want to send him to jail for three months? The magistrate or judicial officer will say that the man is aged, and has not committed the offence intentionally. He will give the reasons for it. Don't make it a prestigious issue. Kindly consider it in the light of my observations.

RAO BIRENDRA SINGH: The amendment and its purpose are very well understood by my hon. friend Mr. Daga, as also my friend Mr. Banatwalla. Mr. Daga has himself given the reasons which Government had in mind, while doing away with this proviso. We want to ensure that no shopkeeper will conveniently forget to fulfil the requirement of rules and law. It is only for technical offences that this minimum is provided. But this punishment is to be given after conviction. If a person is convicted, found at fault under this Act for the least of offences, even then he should get three months imprisonment. This is the purpose and we have deliberately provided this amendment in the Bill. *(Interruptions)* There is no question, as you said Mr. Banatwalla, that we distrust the court. No reason has to be given because there is no question of any distrust on the judiciary. We only want to ensure that this Act is fully enforced and implemented, that there is no loophole. So, I am not very sure that lawyers like you and Mr. Daga will still be finding some loophole.

SHRI G. M. BANATWALLA: I am not a lawyer.

RAO BIRENDRA SINGH: You appear to me to be a lawyer. So, I was afraid of you also. We know that we cannot plug all the loopholes yet with all good intention we have tried to make the law as fool-proof as possible. Therefore, I am unable to accept Mr. Daga's suggestion.

श्री सत्यनाराण जटिया : उपाध्यक्ष महोदय, मेरा नाम नहीं पुकारा गया ।

MR. DEPUTY-SPEAKER: You have not given your amendment. I will come to you. This is clause 7.

श्री सत्यनारायण जटिया : मेरा नाम था ।

MR. DEPUTY-SPEAKER: Now we are going clause by clause. I will call you. You should check up. Now, in Clause 7 you have not given any amendment. That is our record.

श्री सत्यनारायण जटिया : मेरा नाम पहले आना चाहिए था—क्लाज-4 में मेरा अमेंडमेंट था।

MR. DEPUTY-SPEAKER: You check up with the office.

Now I shall put amendment no. 40 moved by Shri Banatwalla to the vote of the House.

Amendment No. 40 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8—(Amendment of section 8)

SHRI NARSINH MAKWANA (Dhandhuka): I beg to move:

Page 3, lines 18 and 19,—

omit "for his own use or for the use of any member or his family or for the use of any person dependent on him, and not" (26)

Page 3, line 23,—

for "fine only" *substitute* "imprisonment and fine" (27)

MR. DEPUTY-SPEAKER: Then Mr. Bhogendra Jha is not present in the House. Then Mr. Shamanna, are you moving your amendment?

SHRI T. R. SHAMANNA: No.

MR. DEPUTY-SPEAKER: Then Mr. Chaturbhuj is not present in the House. Mr. Narsinh Makwana, now you can speak on your amendment.

श्री नरसिंह मकवाना : (ढंढुका) : उपाध्यक्ष महोदय, माननीय मंत्री महोदय जी विधेयक लाए हैं, उसमें क्लाज–8 में यह प्रावधान है कि कोई भी व्यक्ति अपने परिवार के लोगों के लिए, नौकरों के लिए जमा कर सकते हैं। इस प्रकार से तो जमाखोर कहेगा कि यह मेरे परिवार वालों के लिए है या नौकरों के लिए है। इस लिए मेरा निवेदन है कि इसकी कोई मात्रा निश्चित की जानी चाहिए कि इतनी मात्रा तक परिवार के लोगों या अन्य आश्रितों के लिए जमा किया जा सकता है।

दूसरी बात यह है कि इसमें सिर्फ जुर्माने का प्रावीजन किया गया है। मेरा सुझाव है कि अकेले जुर्माने से काम नहीं चलेगा, बल्कि इसमें कारावास की सजा देने का प्रावधान भी होना चाहिए, ताकि इस कानून के तहत कड़ाई से काम लिया जा सके।

अगर ये संशोधन न किए गए तो मुनाफाखोर कहेगा कि मेरे 50 या 100 आदमी है— उनके लिए अनाज या चावल इकट्ठा किया था, शक्कर इकट्ठी की थी। इसलिए मेरा निवेदन है कि मात्रा तय की जानी चाहिए कि ज्यादा से ज्यादा इतना सामान अपने आदमियों के लिए जमा किया जा सकता है।

राव वीरेन्द्र सिंह : मात्रा या तादाद हम अलग से तय कर सकते हैं— नोटिफिकेशन करके, अलग आर्डर हो सकते हैं। इस एक्ट के अन्दर इसको लाने की जरूरत नहीं है— इसकी वजह से कोई कठिनाई नहीं होगी। जिन लोगों को हकीकत में कोई परेशानी होगी जैसे किसी को दवा खरीदनी है और वह महंगी भी जा कर खरीदेगा, चोर दरवाजे से भी खरीदेगा अपने आदमी को बचाने के लिए या बच्चा किसी का भूखा मर रहा है और उसको सख्त जरूरत है

[राव बीरेन्द्र सिंह]

बेबी फूड की, ऐसे लोग मजबूरी में कसूर कर लें तो उनके लिए यह रियायत रखी गई है। यह रियायत वाजिब है और रहनी चाहिए। मैं आशा करता हूं कि माननीय सदस्य अपनी एमेंडमेंट्स को वापिस ले लेंगे।

MR. DEPUTY-SPEAKER: Are you pressing your amendment or are you withdrawing?

श्री नरसिंह मकवाना : वापिस तो मैं ले लेता हूं लेकिन मैं कहना चाहता हूं कि मुझे डर है कि जो स्पष्टीकरण माननीय मंत्री जी ने किया है वह सन्तोषजनक नहीं है और इस का दुरुपयोग होगा।

MR. DEPUTY SPEAKER: Has Mr. Narsinh Makwana the leave of the House to withdraw amendments Nos. 26 and 27 to Clause No. 8?

HON. MEMBERS: Yes.

The Amendments Nos. 26 and 27 were by leave withdrawn.

MR. DEPUTY-SPEAKER: The question is:

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9—(*Amendment of section 10A*)

MR. DEPUTY-SPEAKER: Now, we take up clause 9.

SHRI MOOL CHAND DAGA: I beg to move:

Page 3, line 25,—

after "non-bailable" *insert*—

"but in exceptional cases the court may stand bail". (59)

MR. DEPUTY-SPEAKER: The question is,—

(*Interruptions*)

SHRI MOOL CHAND DAGA: I want to say some thing. Bail is a right. You know as much as I know.

MR. DEPUTY-SPEAKER: I do not know how much you know!

SHRI MOOL CHAND DAGA: You know, the offence is cognizable, but this has been made non-bailable. Why is it non-bailable? For a small offence it has been made non-bailable. The poor fellow will remain in the custody of the Police for a period of 24 hours and they can ask for a remand even for 15 days and then he can apply for bail and that too if it is a non-bailable offence. You know how it is done. Here in this case if bail is to be granted, then again the Public Prosecutor will be asked to stand and argue. So, you want to change something what has been made a cognizable offence. I have added "but in exceptional cases the court may grant bail". I have added it because in some cases it is not necessary, even for non-bailable cases it can be granted.

RAO BIRENDRA SINGH: The word "cognizable" only means that Government agencies can take cognizance of and take notice of the offence and move to prosecute the offender; and if it is not bailable the only difference is that will be a bailable offence. The Police can then bail out the person. He need not be put before the court. But when it is non-bailable the person has to be produced before the Court. The Police have no power to bail him out. There is nothing to stop the person being bailed out by the competent court.

MR. DEPUTY-SPEAKER: Mr. Daga, I think you are not pressing the amendment. Are you withdrawing the amendment in view of what has been said?

SHRI MOOL CHAND DAGA: Yes.

MR. DEPUTY-SPEAKER: Has Mr. Mool Chand Daga the leave of the

House to withdraw his amendment No. 59 to Clause 9 of the Bill?

HON. MEMBERS: Yes.

Amendment No. 59 was, by leave withdrawn.

15 hrs.

MR. DEPUTY-SPEAKER: The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clau e 10 was added to the Bill.

Clause 11—(*Substitution of new sections for section 12A*)

SHRI G. M. BANATWALLA: I beg to move.

Page 4, line 3, *for* "qualified for appointment as" *substitute* "or has been" (5).

Page 4, lines 17 to 20,

for "not exceeding fifteen days in the whole where such Magistrate is a Judicial Magistrate and seven days in the whole where such Magistrate is an Executive Magistrate"

substitute "not exceeding seven days in the whole". (41)

Sir, a person accused or even suspected of the commission of a crime is forwarded to the Magistrate and the Magistrate has powers of detention. This power must be exercised with great caution and where detention is necessary, it should be for the minimum period necessary. I have, therefore, tried to seek through my amendments that this period, whether it is a judicial magistrate or anybody else, should not be more than seven days.

Then, in the case of a special court, a person who is qualified for appointment as judge of a High Court, may be appointed. Mere qualification for appointment as High Court judge is not sufficient. Any person who is an advocate, who has practised for 10 years or more, can be taken. This provision can be only viewed with suspicion. I know very well that the Constitution also contains similar guidelines. But even at that time, submissions have been made that it should be headed by a sitting High Court judge or a person with such other qualifications which are mentioned there. Merely a person who is qualified to be appointed as High Court judge is not sufficient for this purpose. Therefore, I say that a special court should be presided over by a sitting judge of a High Court or by one who has been Sessions Judge or Additional Sessions Judge, as mentioned in the Bill.

RAO BIRENDRA SINGH: They have to set up a large number of special courts. The hon. member knows that it is not easy to find sitting judges of a High Court or retired judges of a High Court for so many courts that we have in mind. Therefore, the provision has been made for special courts consisting of judges to be appointed by the High Court upon a request made by the State Government. I think this provision should be acceptable because he will be a person who can be appointed as a judge of a High Court. Therefore, he has the necessary qualification. He knows law; he is a lawyer.

As regards the other amendment of the hon. member, provision is already made for 7 days' detention in the case of an executive magistrate and 15 days' detention if it is ordered by a judicial magistrate. What difference does the hon. member see if it is 15 days and not 7 days? After all, this detention is for a person who is suspected or accused of an offence under the Essential Commodities Act and the intention is to be as tough with those persons as possible, as is the demand from this House and also from the people outside.

MR. DEPUTY-SPEAKER: I will now put amendment Nos. 5 and 41, moved by Shri Banatwalla, to the vote of the House.

Amendments Nos. 5 and 41 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 11 stand part of the Bill"

The motion was adopted.

Clause 11 was added to the Bill.

Clause 1—(*Short title, commencement and duration*)

SHRI G. M. BANATWALLA: I beg to move:

Page 2, line 1,—

for "five years" *substitute* "two years" (4)

SHRI KRISHNA KUMAR GOYAL: I beg to move:

Page 1, lines 12 to 14,—

for "on such date as the Central Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different States".

substitute—

"immediately" (6)

Page 2,—

omit lines 6 to 9. (7)

SHRI MOOL CHAND DAGA: I beg to move:

Page 2, line 2,—

for "of commencement of this Act" *substitute*—

"on which it receives the assent of the President" (54)

Page 2, lines 3 to 5,—

omit "and section 6 of the General Clauses Act, 1897, shall apply upon such cesser of operation of this Act as if it had then been repealed by a Central Act" (55)

SHRI G. M. BANATWALLA: The entire Bill has been envisaged as a temporary measure. But it is laid down that it will remain in force for a period of five years from the date of commencement. How can a temporary measure remain for a period of five years, which is too long a period? In fact, the whole term of this House is five years. If the Government wants to continue the measure, it should come after two years before the House; let the House review the situation as it exists, and then take a decision. Five years is too long a period for a temporary measure. I have, therefore, tried to say that the measure should be restricted to a period of only two years.

श्री कृष्ण कुमार गोयल : उपाध्यक्ष महोदय, इस बिल को पास करने के सम्बन्ध में मंत्री महोदय ने बडी आतुरता प्रकट की है। उन्होंने कहा है कि इस कानून को लागू करना बहुत जरूरी है और इससे काम रुक रहा है। इस बिल में कहा गया है कि यह कानून उस दिन से लागू हो जायेगा, जो कि सेंट्रल गवर्नमेंट आफ़िशल गजट में एक नोटिफिकेशन द्वारा निश्चित करेगी। ऐसा क्यों ? जब यह कानून बनाना बहुत जरूरी हो गया है और इस के बिना सरकार आफेंडर्ज को पकड़ नहीं पा रही है, तो इसको तुरन्त लागू कर देना चाहिए। मेरे एमेंडमेंट का अभिप्राय यही है कि इस कानून को इमीजिएट्ली लागू कर दिया जाए।

श्री मूल चन्द डागा : उपाध्यक्ष महोदय, इस क्लाज में कहा गया है कि इस कानून को लागू करने के लिए अलग अलग स्टेट्स में अलग अलग डेट्स एपायंट की जायेंगी। हो सकता है कि उड़ीसा में इसको नवम्बर में लागू कर दिया जाए, राजस्थान में दिसम्बर, या अगली जनवरी में लागू किया जाए, और हरियाणा में शायद परसों ही लागू हो जाए।

इसमें यह भी कहा गया है कि यह कानून पांच साल में खत्म होगा । इसका मतलब यह है कि यह कानून हिन्दुस्तान की अलग-अलग स्टेट्स में अलग अलग तारीखों पर लागू होगा और अलग अलग तारीखों पर से ख़त्म होगा, क्योंकि पांच साल से पहले यह खत्म नहीं होगा । (व्यवधान) जैसा कि मैंने कहा है, डिफ़रेंट स्टेट्स में डिफ़रेंट डेट्स एपायंट की जायेंगी और चूंकि यह कानून पांच साल तक लागू रहना है, इस लिए डिफरेंट स्टेट्स में यह डिफ़रेंट डेट्स पर ख़त्म होगा । तो यह डिफरेंट जगहों पर डिफरेंट डेट्स में लागू होगा । यह आप एक डेट से लागू कीजिए, इस के लिए मैंने यह अमेंडमेंट दिया था कि

"of commencement of this Act"

के स्थान पर

"on which it receives the assent of the President."

रख दिया जाय ।

इस से सारी जगहों के एक्ट एक साथ ख़त्म हो जाएंगे तो वह ठीक रहेगा ।

दूसरा जो मेरा अमेंडमेंट था वह मेरे ख्याल से आप किसी ला-डिपार्टमेंट से पूछ लीजिए, यह आप को जोड़ना जरूरी नहीं था :

"....and Section 6 of the General Clauses Act 1897 shall apply upon such cesser of operation of this Act, as if it had been repealed by a Central Act."

What does Section 6 of the General Clauses Act say? It says very clearly:

"Where this Act, or any (Central Act) or regulation made after the commencement of this Act, repeals any enactment hitherto made or hereafter be made, then, unless a different intention appears, the repeal shall not—

(a) revive anything not in force or existing at the time at which the repeal takes effect; or

(b) affect the previous operation of any enactment so repealed or anything duly done or suffered thereunder; ..."

Like this, Section 6 is already there. Then what is the necessity of adding these words? So, what I have to say is that this is not at all necessary.

ऐसा आप के डिपार्टमेंट ने क्यों किया ?

"....and Section 6 of the General Clauses Act 1897 shall apply upon such cesser of operation of this Act as if it had been repealed by a Central Act."

These are all irrelevant and unnecessary and I think you will agree.

ये बिना मतलब के हैं ।

राव वीरेन्द्र सिंह : उपाध्यक्ष महोदय, यह बात नहीं है कि पहले जो ऐक्ट था इस का, उसके अन्दर हम ने कोई कार्यवाही नहीं की । मेरे माननीय साथी ने बताया कि 30 हजार से ज्यादा मुकदमे तो अब पैंडिंग हैं अदालतों के अन्दर एसेंशियल कमोडिटीज ऐक्ट के अन्तर्गत जिस में से 8–10 हजार के करीब दो दो साल पुराने है, 6–7 हजार के करीब 1 साल पुराने हैं और इसी तरह से कुछ 6 महीने पुराने है । इसी तरह डिटेंशन के भी आर्डर्स हम ने काफी किए हैं। 1980 में यह प्रिवेंशन आफ ब्लैकमार्केटिंग ऐंड मेंटिनेंस आफ एसेंशियल कमोडिटीज एक्ट बना, उस के बाद उस के नीचे 350 लोगों को डीटेन करने के आर्डर्स हुए । उस में से कुछ स्टेट गवर्नमेंट्स ने छोड़ दिए, कुछ ऐडवाइजरी कमेटीज ने छोड़ दिए और कुछ कोर्ट्स ने छोड़ दिए । फिर भी उस में भी पचास साठ आदमी अपना डीटेंशन

[राव वीरेन्द्र सिंह]

पूरा कर के निकले है । तो एक्शन तो हम लेते रहे हैं । लेकिन वह काफी नहीं रहा । अगर वह पिछला कानून काफी होता तो ये तीस तीस हजार मुकदमे कैसे चलते होते ? हम ने पूरी कार्यवाही की, खूब लोगों को पकड़ा है, स्टेट गवर्नमेंट्स ने मुस्तैदी से काम किया है इसकी रोकथाम के लिए कि एसेंशियल कमोडिटीज के अन्दर कोई फायदा न उठाए, ब्लैक मार्केटिंग न हो, लोगो को जरूरत की चीजें मिलती रहे । लेकिन अब पाच वर्ष की अवधि इसलिए रखी है कि हम उम्मीद करते है कि पाच वर्ष के अन्दर हालात ठीक हो जाएंगे । जो लोग यह काला धन्धा करते है वह भी कुछ समझ जाएंगे और सारी हमारी प्रणाली ठीक हो जायेगी तो पांच वर्ष के बाद हमे इस की जरूरत नहीं होगी । अगर ट्रेडर्स पहले ही अपना सलूक अच्छा बना लें, तो हो सकता है कि इस एक्ट के नीचे हमें कोई कार्यवाही करने की जरूरत न पड़े । ये जो हम अख्त्यारात हासिल करने की बात इस में कर रहे है हम तो चाहते हैं कि ट्रेडर्स अपने आप ठीक ठिकाने हो जायें और ठीक तरह चले । अगर इस की जरूरत नहीं हुई तो पाच वर्ष के पहले इसे रिपील करने में तो सरकार के सामने कोई बाधा नहीं है । जब बनातवाला साहब इस बात की तसल्ली सरकार को करा देंगे कि अब इस एक्ट की जरूरत नही रही तो हम इसको रिपील कर सकते है । पाच वर्ष भी इस को लागू रखने की जरूरत नही होगी यों बहुत से साथी तो यह भी चाहते हैं कि इस को बिलकुल पक्का ही बना दिया जाये, परमानेण्ट कर दिया जाये । हम ने तो बीच का रास्ता निकाला है कि इस को परमानेण्ट भी न बनाएं और टम्पोरेरी भी थोडे अरसे का न बनाएं, इसलिए पाच वर्ष का इस का पीरिअड रखा है ।

अब तो एतराज माननीय डागा जी ने किए इसके बारे मे मुझे यह कहना है कि यह जो हम ने जरा साफ करने की कोशिश की है सारे एक्ट के प्राविजन को डागा जैसे समझदार आदमियों के लिए इस की जरूरत नही थी । वह तो जनरल क्लाजेज एक्ट को समझते है । यह तो मेरे जैसे आदमियों को, जिनमें कम समझ है, उनके लिए और ज्यादा वाजेह की गई है सारे चीजें । और उनकी बात तो हम पहले से ही मानते है । वह कहते है कि चाहे जिस ला डिपार्टमेंट से पूछ लो । तो हमने उनसे पूछ कर ही यह बिल यहां रखा है, इस बिल का ड्राफ्ट सारा ला मिनिस्ट्री ने ही बनाया है, उन्होंने ही एप्रूव किया है और तब आपके सामने पेश किया है ।

MR. DEPUTY-SPEAKER: I shall put amendments No. 4, 6, 7, 54 and 55 to the vote of the House.

Amendments Nos. 4, 6, 7, 54 and 55 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1 stand part of the Bill"

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula was added to the Bill.

Preamble

MR. DEPUTY-SPEAKER: Shri Makwana, are you moving an amendment to the Preamble?

SHRI NARSINH MAKWANA: I beg to move:

"Page 1, line 7,—

omit "for a period of five years" (23)

माननीय उपाध्यक्ष जी, यह छोटा सा संशोधन इसलिए रखा है कि मुझे ऐसा लगता है कि मंत्री जी जिस उद्देश्य से यह विधेयक लाये हैं उसको प्राप्त करने में विफल रहेंगे । जो गुनहगार होंगे वह पकड़े

जायेंगे लेकिन अगर वह कहीं से भी डाक्टर का सर्टिफिकेट ले आयेंगे तो रिहा हो जायेंगे। सरकार किसी को एक दिन भी कारावास में नहीं रख सकेगी। इसलिए मैंने रखा है कि इतने शब्द निकाल दिये जायें "या वह रोगी हो या दुर्बल व्यक्ति हो"। क्योंकि डाक्टरी सर्टिफिकेट लेना बहुत आसान हो सकता है। जो लोग कानून भंग करेंगे वह एक दिन भी जेल में नहीं रहेंगे। इसलिए मैं चाहता हूं कि इन शब्दों को हटाया जाये।

राव वीरेन्द्र सिंह: डिप्टी स्पीकर साहब, मुझे खुशी है कि आनरेबिल मेम्बर को इतनी चिन्ता है और वह मानते है कि बावजूद इस बात के बहुत से साथियों ने अपोजीशन से यह कहा कि यह कानून बड़ा सख्त है, फिर भी वह यह समझ रहे है कि इसके अन्दर भी बच निकलेंगे ब्लैक मार्केटियर्स लोग। हम तो उनको आहिस्ता आहिस्ता सिखाने की कोशिश कर रहे हैं। अभी उनका हाफ़िजा अच्छा हो जाये, टेक्नीकल आफ़ेंसेज करना भूल जाये और बड़े बड़े आफ़ेंसेज करना भी भूल जायेंगे। और थोड़ी बहुत अगर कमियां होंगी तो किसी और तरीके से काबू करने की कोशिश करेंगे। जो परेशानी माननीय सदस्य को है वह सरकार को भी है। लेकिन इस वक्त जितना है उतने से ही फ़ायदा होगा, ऐसा हम समझते है।

MR. DEPUTY-SPEAKER: I shall now put amendment to Preamble moved by Shri Narsinh Makwana to the vote of the House.

Amendment No. 23 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Preamble and the Title stand part of the Bill".

The motion was adopted.

The Preamble and The Title were added to the Bill.

RAO VIRENDRA SINGH: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill be passed."

Shri Madhukar

SHRI G. M. BANATWALLA: Why don't you take third reading of both the Bills together?

MR. DEPUTY-SPEAKER: He has given notice to speak on third reading of this Bill only. The discussion on both the Bills can be taken up together. But every Bill has to be voted separately.

Shri Madhukar.

श्री कमला मिश्र मधुकर (मोतीहारी): उपाध्यक्ष महोदय, यह चोर-बाजारी बन्द हो जाए और देश में लोगों को वस्तुएं मिलने लगे इस नीयत में कोई दो मत नहीं है लेकिन मैं समझता हूं कि जिस तरह से यह बिल सरकार द्वारा पेश किया गया है, उस से कुछ नहीं होने वाला है। यह नगेटिव बिल है यानी यह कहा गया है कि यह सजा दी जाएगी और वह सजा दी जाएगी। हिंसा करने वालों को, अपराध करने वालों को सजाये देने का प्रस्ताव तो इसमें है, लेकिन एक बात नहीं है ब्लैक मार्केटिंग को रोकने के लिए और वस्तुये उपभोक्ताओं को मिलनी चाहिए, उसके क्या उपाय हैं? हम समझते हैं कि कोई उपाय इसमें नहीं है। एक बार, हमको याद है, प० जवाहरलाल नेहरू ने कहा था—हमारी हकूमत होगी तो ब्लैक मार्केटिंग करने वालों को गोली से उड़ा दिया जाएगा। लेकिन हो क्या रहा है, जितनी आप दवा कर रहे हैं, उतना ही मर्ज बढता चला जा रहा है। आपने इस व्यवस्था को बदलने की कोई

[श्री कमला मिश्र मधुकर]

व्यवस्था नहीं की है। आवश्यक वस्तुओं को सरकार अपने हाथ में लेकर कैसे वितरित करें, ऐसी कोई व्यवस्था नहीं की है। मैं अपना अनुभव आपको बिहार के बारे में बताता हूं। वहां एक छोटी सी वितरण प्रणाली की दुकान है। वहां पूरा का पूरा कोटा ब्लेक कर दिया जाता है, गेहूं पूरा ब्लैक कर दिया जाता है और इस प्रकार का काम करने के लिए घूसखोरी की जाती है। यदि मुकदमा होता है तो वह कोर्ट में छूट जाएगा। इस प्रकार वह लगातार ब्लैक-मार्केटिंग कर रहा है। चम्पारण और दूसरी जगहों पर ब्लैक मार्केटिंग हो रही है, लेकिन सप्लाई अधिकारी से लेकर नीचे तक मिली-भगत है। होता यह है कि जितना जब कोटा आयात वितरण प्रणाली में नहीं बताया गया और नतीजा क्या हुआ दो दिन के बाद सारा ब्लैक मार्केट में चला गया। इस काम को रोकने के लिए आपके अन्दर विल-पावर नहीं है, आप असमर्थ है। मुसीबत यह है कि नीचे से लेकर ऊपर तक मिली-भगत है। मैं आपको बताना चाहता हूं कि चम्पारण में डी० एम० ने एक ब्लैक-मार्केटियर को पकड़ा, तो कांग्रेस कमेटी के प्रेजीडेंट वहां जा कर कहते है कि इनको छोड़ दीजिए। वह डी० एम० अक्खड़ था, उसने कांग्रेस (आई) के प्रेजीडेंट की नहीं मानी। इसलिए मै कह रहा हूं कि आपकी मिली-भगत है और यह रहेगी।

आपका प्रशासन बिल्कुल भ्रष्ट है, उसमें कुछ ही अधिकारी काम करने वाले हैं, बाकी लोगों का ब्लैक मार्केटीयर से चन्दा बन्धा हुआ है। सप्लाई अधिकारी का महीना बन्धा हुआ है, मैं ये बातें कोई किताबी ज्ञान से नहीं कह रहा हूं। कहते हैं कि आप ब्लैक-मार्केटिंग करो, आप आजाद है, लेकिन महीना हमको दे दो। मैं पूछना चाहता हूं कि इसको रोकने के लिए आप क्या कर रहे हैं? इस बिल में इसको रोकने के लिए कोई प्रावधान नहीं है। मैं कहना चाहता हूं कि जब तक आपका प्रशासन भ्रष्ट रहेगा, मिली-भगत रहेगी, तब तक कुछ संभव नहीं है। बिहार में जन-वितरण प्रणाली बहुत बुरी हालत में है, क्योंकि वहां दुकानों पर कोई सामान नहीं मिलता, सब का सब काले बाजार में चला जाता है। इसी लिए हम ने सुझाव दिया है कि ऐसे प्रतिबद्ध लोगों की कमेटी बनाइए जो कमिटेड हों, जन-वितरण प्रणाली को दुरुस्त करने में लग सकें। वहां बहुत सी निगरानी समितियां ऐसी हैं जहां पूरा सामान ब्लैक में चला जाता है और वे सर्टिफिकेट दे देती हैं कि हमारे सामने वितरित हुआ है। क्या बंगाल या केरल में कभी आप ने ऐसा सुना है? आप उन से शिक्षा ग्रहण कीजिए और उन के अनुसार जन-वितरण प्रणाली को मजबूत करने के लिए सामान मुहिया कीजिए, प्रतिबद्ध लोगों की कमेटी बनाइए, भ्रष्टाचार दूर कीजिए, तब जो आप की मंशा है कि जन-वितरण प्रणाली को दुरुस्त किया जाय, ब्लैक मार्केटिंग को समाप्त किया जाय, वह सम्भव हो सकेगा।

लेकिन आप ऐसा कर सकेंगे, मुझे इस में सन्देह है। मैं आप को एक कथा सुनाता हूं—एक पंडित जी थे जो कथा बांचते थे, उन्होंने दिन में अपने भक्तों से कहा कि भण्टे की तरकारी मत खाओ। रात को जब वह घर पहुंचे तो पण्डितनाइन ने भण्टे की ही तरकारी बनाई हुई थी। बोले तुम ने भण्टे की तरकारी बनाई हुई है, मैंने तो आज ही लोगों से कहा है कि भण्टे की तरकारी मत खाओ, लेकिन हमारे लिए ऐसी कोई बात नहीं है। यही हाल आप की सरकार का है, सारी बातें लोक-दिखावे के लिए कही जाती हैं, हाथी के दांत खाने के लिए अलग और दिखाने के लिए अलग होते हैं।

इस लिए मेरा अनुरोध है कि ब्लैक-मार्केटिंग को रोकिए, सारे सामान का थोक-व्यापार अपने हाथ में लीजिए, वितरण, बाजार और उत्पादन पर कण्ट्रोल कीजिए। जब तक ब्लैक मार्केटिंग नहीं बन्द होगी, हमारी सारी बातें दिवा-स्वप्न के समान होगों ।

MR. DEPUTY-SPEAKER: Mr. Ramavatar Shastri, please give a brief speech. This should be your shortest possible speech in the House.

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष जी, मै एक सवाल उठाना चाहता हूं। बिल की जो मूल भावना है उस के हम विरोधी नहीं है, चोर-बाजारी करने वालों, मुनाफ़ाखोरी करने वालों, जखीरेबाजों को जरूर पकड़ा जाना चाहिए।. लेकिन मुझे सन्देह है कि आप ऐसा कर सकेंगे। मुझे जो शंका हो रही है वह यह है कि इस के नाम पर आप छोटे दुकान-दारों, रिटेलर्स को ही ज्यादा तंग करेंगे, क्योंकि अब तक ऐसा ही होता रहा है। यदि अब तक सचमुच बड़े लोगों के खिलाफ़ कार्यवाही की है तो आप को बतलाना चाहिए कि हम ने यह कार्यवाही की है ....

राव बीरेन्द्र सिंह : अभी तो बतलाया है ।

श्री रामावतार शास्त्री : यह कानून तो बहुत पहले का बना हुआ है, आज आप कह रहे है कि इस को ज्यादा सख्त कर रहे हैं। मैं जानना चाहता हूं कि अब तक आप ने बड़े-बड़े मुनाफ़ाखोरों के खिलाफ क्या कार्यवाही की है ?

राव बीरेन्द्र सिंह : हम ने बताया है कि 30 हजार मुकदमे चल रहे हैं। 350 को डिटेन्शन में पकड़ा है ।

श्री रामावतार शास्त्री : अगर आप ने ये आंकड़े दिये हैं तो ठीक है । लेकिन इन में छोटे कितने हैं, यह बतलाइये ? मैं यह जानना चाहता हूं कि अगर आप ने 350 को नेशनल सिक्योरिटी एक्ट में पकड़ा तो उन में छोटे दुकानदार कितने हैं और बड़े कितने हैं ? अगर बड़े ज्यादा हैं तब तो आप ने ठीक किया होगा ।

राव बीरेन्द्र सिंह : हमारे लिए सब चोरबाजारी करने वाले बड़े है, कोई छोटा नहीं है।... (व्यवधान) ।

श्री रामावतार शास्त्री : छोटों को बिलकुल तंग नहीं करना चाहिए । सही मायनों में जो छोटे दुकानदार है, वे बड़े दुकानदारों के चंगुल मे होते हैं, इस लिए उन को तंग करने की आप की नीति नहीं होनी चाहिए । आप सचमुच में बड़े लोगों को पकड़िए और यह बतलाइए कि आप ने कितने बडे लोगों को पकड़ा है ?

दूसरी बात--जन वितरण प्रणाली के बारे में आप केरल सरकार का नाम जानते हैं, वहां जिस प्रकार से जन-वितरण प्रणाली चल रही है ....

आचार्य भगवन देव (अजमेर) : शास्त्री जी, क्या आप छोटे चोरों के समर्थक हैं ? क्या छोटा दुकानदार चोर नही होता है ?

श्री रामावतार शास्त्री : मैं उसे चोर नही मानता । मैं क्या कहूं, अगर कुछ कहूंगा तो आप आब्जैक्शन कर देंगे, यही कहता हूं कि मैं आप का समर्थक नही हूं ।

दूसरी बात मैं केरल के सम्बन्ध में कह रहा था । आप अपने यहां की जन वितरण प्रणाली की दुकानों मे केवल 4–5 वस्तुएं देते है लेकिन केरल में 18 वस्तुएं दी जाती हैं जिन में प्याज तक शामिल है । मैं जानना

हो जाए तो फिर कोई प्रश्न ही नहीं रह जाएगा ।

मैं आप को अपने प्रदेश का एक उदाहरण देना चाहूंगा । मध्य प्रदेश को प्रति माह 3 हजार टन रेपसीड आयल का कोटा दिया जाता है और वह रिफाइनरीज को दे दिया जाता है लेकिन राज्य सकार रिफाइनरीज से शर्त के अनुसार एक महीने की अवधि में उस साफ किए हुए तेल को नही उठाती और इस कारण जो तेल 8 रुपए 25 पैसे प्रति किलो उचित दर की दुकानों से जनता को मिलना चाहिए, वह उस को नहीं मिलता है और खुले मार्केट में तेल मिल मालिकों द्वारा 16 रुपए और 18 रुपए प्रति किलो बेच दिया जाता है । इस सम्बन्ध में मैं यह बताना चाहता हूं कि महादेव सहारा एण्ड कम्पनी, जो इन्दौर की है, उस में वहां के मुख्य मंत्री भी रुचि रखते हैं, श्री कैलाश सहारा की फर्म 'रुचि ट्रेडर्स' को 80 प्रतिशत कोटा रिफाइन करने के लिए दिया गया । इसलिए मेरा कहना यह है कि इस सारी बात पर सरकार ध्यान दे कि मध्य प्रदेश को जो कोटा दिया जाता है, वह तेल साफ करने के बाद आम उपभोक्ता को उपलब्ध हो । क्या ऐसा होता है ? इस की आप जांच करवाइए ।

दूसरी बात मैं यह कहना चाहता हूं कि यूरिया के भाव बहुत बढ़ चुके है । उसके भाव बढ़ने के कारण जो पुराना स्टाक उर्वरक उत्पादकों और व्यापारियों के पास था, उसको 'सीज' कर के पुराने भावों पर दिया जाए । अगर बढे हुए भावों पर बेचा जाता है, तो यह सही बात नहीं होगी । इसलिए मैं ये दो बातें कहना चाहता था कि श्री कैलाश सहारा के 'रुचि ट्रेडर्स' के हितों में, मुख्य मंत्री स्वयं इन्वोल्वड हैं, के सरकारी प्लेन में उन के साथ यात्रा करते हैं (व्यवधान) . . मुख्य मंत्री उन की कार में देखे जाते हैं अतएव उस कम्पनी के बारे में केन्द्र सरकार जांच कराए ।

राव बीरेन्द्र सिंह : उपाध्यक्ष महोदय, एक माननीय साथी ने इस बात का चर्चा किया है कि सरकार के पास विल नहीं है, इरादा नहीं है । इस सरकार के पास तो इरादा बहुत मजबूत है और उसी इरादे के मुताबिक हम इस कानून को और सख्त बना कर आपके सामने लाये है । अगर विल की कमी है या इरादे की कमी है तो वह कहीं कहीं उन बन्दिश पर नजर आती है । एक तरफ तो आप कहते है कि चोर बाजारी को रोको, कानून को और सख्त करो, सरकार कुछ कर नहीं रही है और अब हम कुछ करना चाहते हैं तो आप चोरबाजारियों के साथ खड़े हो जाते है और सरकार के ऊपर इल्जाम लगाना शुरू कर देते है । सरकार की अपनी विल का सबूत इस से ज्यादा क्या हो सकता है ।

श्री हरीश कुमार गंगवार (पीलीभीत) : आपने दो चार बोरी सीमेंट वालों को पकड़ लिया, या किसी सेम्पल वाले को पकड़ लिया. आप यह बताएं कि कौन सी बड़ी मिल वाले को पकड़ा है, कौन सी बडी सीमेंट की फैक्ट्री वाले को पकड़ा है ?

राव बीरेन्द्र सिंह : आप के एतराज के बावजूद हम ने यह कानून बनाया है और इसीलिए बनाया है । हम यह कानून लागू करने जा रहे हैं यही हमारे इरादे का सबूत है कि हम चोरबाजारी को रोकेंगे । अगर आप नही चाहते है तो भी हम इस को रोकेंगे । (व्यवधान)

श्री रामावतार शास्त्री : आप बाते करते है लेकिन जब वक्त आता है तो पीछे हट जाते है । (व्यवधान)

राव बीरेन्द्र सिंह : डिप्टी स्पीकर साहब, मेरे माननीय दोस्त शास्त्री जी ने हमारे देश के ही एक प्रदेश केरल की बड़ी तारीफ की थी कि वहां पब्लिक डिस्ट्रिब्यूशन सिस्टम बहुत अच्छा चल रहा है । शास्त्री जी से मेरा

हो जाए तो फिर कोई प्रश्न ही नहीं रह जाएगा ।

मैं आप को अपने प्रदेश का एक उदाहरण देना चाहूंगा । मध्य प्रदेश को प्रति माह 3 हजार टन रेपसीड आयल का कोटा दिया जाता है और वह रिफाइनरीज को दे दिया जाता है लेकिन राज्य सकार रिफाइनरीज से शर्त के अनुसार एक महीने की अवधि मे उस साफ किए हुए तेल को नही उठाती और इस कारण जो तेल 8 रुपए 25 पैसे प्रति किलो उचित दर की दुकानों से जनता को मिलना चाहिए, वह उस को नहीं मिलता है और खुले मार्केट मे तेल मिल मालिकों द्वारा 16 रुपए और 18 रुपए प्रति किलो बेच दिया जाता है । इस सम्बन्ध मे मैं यह बताना चाहता हूं कि महादेव सहारा एण्ड कम्पनी, जो इन्दौर की है, उस में वहां के मुख्य मंत्री भी रुचि रखते हैं, श्री कैलाश सहारा की फर्म 'रुचि ट्रेडर्स' को 80 प्रतिशत कोटा रिफाइन करने के लिए दिया गया । इसलिए मेरा कहना यह है कि इस सारी बात पर सरकार ध्यान दे कि मध्य प्रदेश को जो कोटा दिया जाता है, वह तेल साफ करने के बाद आम उपभोक्ता को उपलब्ध हो । क्या ऐसा होता है ? इस की आप जाच करवाइए ।

दूसरी बात मैं यह कहना चाहता हूं कि यरिया के भाव बहुत बढ़ चुके हैं । उसके भाव बढने के कारण जो पुराना स्टाक उर्वरक उत्पादकों और व्यापारियों के पास था, उसको 'सीज' कर के पुराने भावों पर दिया जाए । अगर बढे हुए भावों पर बेचा जाता है, तो यह सही बात नहीं होगी । इसलिए मैं ये दो बातें कहना चाहता था कि श्री कैलाश सहारा के 'रुचि ट्रेडर्स' के हितों में, मुख्य मंत्री स्वयं इन्वोल्वड हैं, के सरकारी प्लेन में उन के साथ यात्रा करते हैं (व्यवधान) . . मुख्य मंत्री उन की कार में बैठे जाते हैं अतएव उस कम्पनी के बारे में केन्द्र सरकार जांच कराए ।

राव बीरेन्द्र सिंह : उपाध्यक्ष महोदय, एक माननीय साथी ने इस बात का चर्चा किया है कि सरकार के पास बिल नहीं है, इरादा नहीं है । इस सरकार के पास तो इरादा बहुत मजबूत है और उसी इरादे के मुताबिक हम इस कानून को और सख्त बना कर आपके सामने लाये है । अगर बिल की कमी है या इरादे की कमी है तो वह कहीं कहीं उन बिन्दुओं पर नजर आती है । एक तरफ तो आप कहते है कि चोर बाजारी को रोको, कानून को और सख्त करो, सरकार कुछ कर नहीं रही है और अब हम कुछ करना चाहते हैं तो आप चोरबाजारियों के साथ खड़े हो जाते है और सरकार के ऊपर इल्जाम लगाना शुरू कर देते है । सरकार की अपनी बिल का सबूत इस से ज्यादा क्या हो सकता है ।

श्री हरीश कुमार गंगवार (पीलीभीत) : आपने दो चार बोरी सीमेंट वालों को पकड़ लिया, या किसी सेम्पल वाले को पकड़ लिया, आप यह बताएं कि कौन सी बड़ी मिल वाले को पकड़ा है, कौन सी बडी सीमेंट की फैक्ट्री वाले को पकड़ा है ?

राव बीरेन्द्र सिंह : आप के एतराज के बावजूद हम ने यह कानून बनाया है और इसीलिए बनाया है । हम यह कानून लागू करने जा रहे है यही हमारे इरादे का सबूत है कि हम चोरबाजारी को रोकेंगे । अगर आप नही चाहते है तो भी हम इस को रोकेंगे । (व्यवधान)

श्री रामावतार शास्त्री : आप बाते करते है लेकिन जब वक्त आता है तो पीछे हट जाते है । (व्यवधान)

राव बीरेन्द्र सिंह : डिप्टी स्पीकर साहब, मेरे माननीय दोस्त शास्त्री जी ने हमारे देश के ही एक प्रदेश केरल की बड़ी तारीफ की थी कि वहां पब्लिक डिस्ट्रिब्यूशन सिस्टम बहुत अच्छा चल रहा है । शास्त्री जी से मेरा

[राव वीरेन्द्र सिंह]

निवेदन है (व्यवधान), चाहे वह केरल हो चाहे (व्यवधान)

SHRI JYOTIRMOY BOSU (Diamond Harbour): One clarification I seek from him.

MR. DEPUTY-SPEAKER: I do not know whether he is yielding.

RAO BIRENDRA SINGH: I am yielding.

MR. DEPUTY-SPEAKER: He is yielding.

SHRI JYOTIRMOY BOSU: He is known for his modesty. I have no doubt about his yielding. The point is this. There is a famous S. K. Mody's case in 1975. If I remember aright, 9,000 quintals of wheat was discovered from his stocks. I want to ask from 1973 till 1981—leave aside 2/1-2 years for others—what have you done? Shri S. K. Mody is still untouched. You cannot live without blackmarketeers, Rao Saheb.

RAO BIRENDRA SINGH: Mr. Bosu would be knowing what is happening in this case. If he wants to know from me, I will find out and let him know. We are not protecting any offender in the matter of civil supplies.

श्री हरीश चन्द्र सिंह रावत : (अलमोड़ा) लास्ट ईयर पश्चिमी बंगाल में कितने बड़े बड़े ब्लैक मार्केटियर्स और होर्डर्स पकड़े गये ?

राव वीरेन्द्र सिंह : शास्त्री जी ने केरल के पब्लिक डिस्ट्रीब्यूशन सिस्टम की तारीफ की है कि वह बहुत अच्छा चल रहा है। लेकिन शास्त्री जी को यह मालूम है कि वह भी भारत सरकार के पीछे चल रहा है, यह खाली केरल गवर्नमेंट के पीछे नहीं चल रहा है। (व्यवधान) हर महीने 90 हजार टन से ज्यादा हम चावल केरल को दे रहे हैं। हर स्टेट को लेवी की शूगर साढ़े तीन रुपए किलो में दे रहे हैं। एडीबल आयल, खाने का तेल भारत सरकार जो स्टेट्स को देती है उस में से काफी मात्रा में केरल को दिया जाता है। वे जितना मांगते हैं, उन की जरूरत से भी ज्यादा हम उन को देने को तैयार हैं। केरल का जो पब्लिक डिस्ट्रिब्यूशन सिस्टम चल रहा है वह भारत सरकार की दी हुई चीनी, तेल, चावल, मोटे कपड़े, कोर्स क्लाथ से चल रहा है। इस के अलावा केरल में पब्लिक डिस्ट्रिब्यूशन सिस्टम में देने को क्या कुछ रह गया है ? . . (व्यवधान) . . फिर केरल सरकार की बात करते है—भारत सरकार की बात क्यों नहीं करते ? . . . (व्यवधान) . . .

MR. DEPUTY-SPEAKER: He is only appreciating Kerala.

राव वीरेन्द्र सिंह : केरल हो या ज्योतिर्मय बसु का वैस्ट बंगाल हो—अगर ये चीजें—चावल, चीनी, खाने का तेल, कपड़ा, मिट्टी का तेल—ये चीजें भारत सरकार इन को सस्ते दामों पर बेचने के लिए न दे तो मक्खी बैठने के लिए कोई चीज नहीं पाएगी। आप बात करते है।

श्री नारायण चौबे (मिदनापुर) : भारत सरकार यदि दे रही है तो कोई कृपा नहीं कर रही है—अपना कर्तव्य कर रही है।

राव वीरेन्द्र सिंह : कर्तव्य कर रही है तो तारीफ भी तो करो।

आप को मालूम है कि फेयर प्राइस शाप्स चाहे वैस्ट बंगाल में हों, बिहार में हों चाहे केरल मे हों—उन के लिए भारत सरकार फाइनेंस का बंदोबस्त करती है, कोआपरेटिव खोलने के लिए सबसिडी देती है, लोन मिलता है, फाइनेंस का बन्दोबस्त किया जाता है, तब यह डिस्ट्रीब्यूशन चलता है शास्त्री जी, यह आप की पार्टी की दम पर नहीं चल सकता है। . . . (व्यवधान) . . .

MR. DEPUTY-SPEAKER: It seems, Rao Sahib, Mr. Shastri visits Kerala more than any other place.

राव बीरेन्द्र सिंह : अगर आप को मेरी बात पसन्द नहीं आ रही है तो मैं क्या कर सकता हूं? . . (व्यवधान) . . मैं तो तथ्य बयान कर रहा हूं, जो सच्चाई है वह अर्ज कर रहा हूं कि किस तरीके से डिस्ट्रीब्यूशन सिस्टम भारत सरकार चलाती है, चलवाती है, किन-किन आवश्यक वस्तुओं का बन्दोबस्त करती है, कितनी सबसिडी हम देते हैं, तब यह डिस्ट्रीब्यूशन चल रहा है । इसलिए जब आप यह कहते हैं कि अमुक स्टेट के अन्दर डिस्ट्रीब्यूशन सिस्टम अच्छा चल रहा है तो इंसाफ नहीं करते हैं । शास्त्री जी, आप दिल्ली में किसके डिस्ट्रीब्यूशन सिस्टम से सामान लेते हैं । क्या आपका राशन केरल में आ रहा है—आपका राशन दिल्ली से आ रहा है । . . . (व्यवधान) . . .

MR. DEPUTY-SPEAKER : Order, Order. You expect some reply from the Minister then why don't you hear him fully. This is not the way. This should be avoided.

राव बीरेन्द्र सिंह : उपाध्यक्ष जी, ये सब कुछ जानते है, जानते सब कुछ है, मगर मैं इनकी याद्दाश्त के लिए अर्ज कर रहा था, जब कि इनको संदेह है कि नहीं किया गया, लेकिन हकीकत यह है कि तीन लाख के करीब फेयर-प्राइस शाप्स देश के अन्दर खुल गई हैं और हमारी स्कीम है कि पब्लिक डिस्ट्रीब्यूशन सिस्टम के लिए 600 करोड़ से ऊपर हम सबसिडी फूड-ग्रेन्स के ऊपर दे रहे है । इस पब्लिक डिस्ट्रीब्यूशन सिस्टम मे ही फर्टीलाइजर मिलता है, यह भी असेंशियल कमोडिटीज है, उस पर अलग सबसिडी है । कैरोसीन का डिस्ट्रीब्यूशन है, दूसरी कई चीजों का है । 64 वस्तुएं रखी है पब्लिक डिस्ट्रीब्यूशन सिस्टम के लिए । कोई स्टेट चाहे तो 64 की 64 को फेयर प्राइस शाप्स से करा सकती है । केरल ने 18 चुनी है । आप की बिहार सरकार पचास चुन सकती है । भारत सरकार पार्टी का लिहाज किए बगैर सब को बराबर की इमदाद दे रही है । जो स्टेट जितना काम इस मामले में करना चाहे हम उसकी सहायता करने के बिल्कुल इन्तजार में हैं । आप जो नुक्ताचीनी करते हैं उसको हम खुशी से सुनने के लिए तैयार हैं । उसका जवाब भी देने के लिए तैयार है । लेकिन कम अज कम कही कही तो सच्चाई कहना भी सीख लो । हर चीज में नुक्ताचीनी करना और कोई चीज मान कर ही नहीं देना ठीक नहीं है ।

शास्त्री जी को अगर किसी एक इलाके के बारे में शिकायत है, बख्तियारपुर के हल्के के अन्दर । कभी कहीं कहीं रह जाती है । हमारा काम है कि आप वह कमी हमारे नोटिस में लाएं और हम उसको दूर करें । आप कमी बताएं हम उसकी इनक्वायरी करें और उसको ठीक कराने की कोशिश करें । इम्प्लेमेंटेशन राज्य सरकारों के थ्रू होता है । जो आप कह रहे है उसके ऊपर पूरा हम अमल कर रहे है । अब आप बता रहे है जो कुछ उसकी दुबारा हम जाच कराएंगे । जो कुछ आपने कहा है कि उसको हमने नोट किया है, लिख कर घर ले जाते है, हमारे अफसर बैठे लिखते रहते है । हर बात की खोज करते हैं और उसके बाद आपको जवाब भी देते है । आप पत्र लिखते है और हम इनक्वायरी के बाद उसका जवाब देते है । यहां पूछते हैं तो यहा जवाब देते है । मेरी दरख्वास्त इतनी ही है कि कम से कम नेक कामों मे कहीं कहीं, सौ में से एक बार तो हमारा साथ देना सीख लो । ऐसा आपने किया तो हिन्दुस्तान का उद्धार हो जाएगा । जिस तरह का माहौल सरकार देश मे इस बिल को ला कर बनाना चाहती है मेरी दरख्वास्त है कि उस में आप सरकार का साथ दें, हमारा हाथ बंटाएं ताकि हम इस चोर-बाजारी को रोक सकें, एसेंशियल कमोडिटीज जितनी हिन्दुस्तान में है, उनका फेयरली और इक्विटेबली डिस्ट्रीब्यूशन करा सकें और गरीबों तक उनको

[राव बीरेन्द्र सिंह]

पहुंचा सकें, पूंजीपति ज्यादा पैसा ले कर ज्यादा न कमा सकें। साथ ही साथ हम प्रोडक्शन को भी बढ़ा रहा हैं। तक्सीम का मामला एक तरफ है और प्रोडक्शन का दूसरी तरफ। जितना ध्यान हमारा जो कुछ हमारे पास है उसको तक्सीम कराने पर है उससे कहीं ज्यादा ध्यान हमारा प्रोडक्शन बढ़ाने के ऊपर है फिर चाहे वह खेती हो या कारखानों में बनने वाली कंज्यूमर गुड्ज का हो। उस तरफ से हम बेबहरा नहीं हैं, खामोश नहीं बैठे हैं। जो माहोल हम बनाना चाहते हैं उसको बनाने में आप भी हमारा सहयोग करें, खड़े हो कर तालियां पीट कर इस बिल का स्वागत करें। आप ने ऐसा किया तो इसका असर कुछ और ही होगा हिन्दुस्तान के ऊपर और चारों को, चोर-बाजारी करने वालों को, जमाखोरों को पता लग जाएगा कि अपोजीशन बैंचिज पर बैठे हुए पब्लिक के नुमाइंदों में भी एक भी ऐसा नुमाइंदा नहीं है जो चोर बाजारियों की मदद करना चाहता हो, उनके पक्ष में आवाज उठाना चाहता हो। यह बात बाहर निकलनी चाहिए. फिर आप देखिए, चोर-बाजारी बन्द होती है या नहीं। लेकिन आप तो चोर-बाजारियों की मदद करते हैं, आप उनकी तरफ से बात करते हैं, उनकी तरफ से सवाल उठाते हैं... (व्यवधान)... मैं सब के लिए नहीं कह रहा हूं। कुछ आदमी है जो कमिटेड हैं। वे उनकी मदद करेंगे, वे उनकी बात करेंगे। लेकिन शास्त्री जी आप को तो कम अज कम सही बात करनी चाहिए।

मैं आशा करता हूं कि सारा हाउस इस छोटे से बिल को लेकर बहुत ही महत्वपूर्ण बिल को एक राय से पास करेगा।

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

MR. DEPUTY-SPEAKER: The Bill is passed unanimously.

15.50 hrs.

The House will now take up the next Bill, Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill.

I shall now put amendment No. 11 to motion for consideration moved by Shri Krishna Kumar Goyal to the vote of the House.

Amendment No. 11 was put and negatived.

MR. DEPUTY-SPEAKER: I shall now put the consideration motion to the vote of the House. The question is:

"That the Bill to amend the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we will take up clause by clause consideration of the Bill.

Clause 2– (*Amendment of section 9*)

SHRI G. M. BANATWALLA: I beg to move:

Page 1, line 11,—

omit "or are qualified to be appointed as," (2)

SHRI KRISHNA KUMAR GOYAL: I beg to move:

Page 1, lines 12 and 13,—

for "appointed by the appropriate Government" *substitute*—

"recommended by the appropriate High Court". (7)

Page 1, line 14,—

for "Government" *substitute* "High Court". (8)

Page 1, line 15,—

omit ", or has been' " (9)

Page 2, line 3,—

for "State Government" *substitute* "High Court". (10)

SHRI G. M. BANATWALLA: Clause 2 of this Bill, which is the principal clause, is the most objectionable clause. A plea has been taken that the provisions of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act are sought to be brought in line with the provisions of the National Security Act. It is well known that we had, with all the vehemence at our command, opposed similar provisions in the National Security Act.

There are two amendments that are sought in this particular clause. First, the principal Act provides for an advisory board. The principal Act says that this advisory board shall be constituted by the Chief Justice of the appropriate High Court. Now the Government wants that the advisory board shall be constituted by the State Government. This is highly objectionable and I would say that a great injustice is sought to be done.

The second amendment that is sought by this clause is that while the principal Act lays down that the members of the board shall be the sitting or retired judges, now the Government wants that even those people who are qualified to be appointed as judges can be nominated not by the Chief Justice, but by the Government itself on the board. This again is an objectionable point. I have, therefore, moved my amendment.

When the Government is going to nominate members on the State advisory board, any advocate of ten years standing who is to the convenient choice of the Government can be appointed to the board. It is only the retired judges or sitting judges that should be appointed to the board.

In fact, the entire Bill is objectionable and, I not only this particular clause, but the entire Bill which seeks to bring this particular Bill in line with the provisions of the National Security Act should be thrown out lock, stock and barrel by this House.

श्री कृष्ण कुमार गोयल : उपाध्यक्ष महोदय, इस बिल के मकसद के बारे में सरकार ने कहा है कि जिस प्रकार के प्रावधान नेशनल सिक्युरिटी एक्ट में है, इस कानून के प्रावधान उसी के समानांतर बनाए गए हैं। जहां तक नैशनल सिक्युरिटी एक्ट का सम्बन्ध है, विरोधी दलों ने एकमत से उसका विरोध किया था। मंत्री महोदय की अपील पर हमने एसेंशल कमोडिटीज बिल का कहीं विरोध नहीं किया, लेकिन इस बिल के मुताबिक किसी भी ऐसे व्यक्ति को, जिसपर एसेंशल कमोडीटीज की सप्लाई के बारे में शको-शुबहा है, बिना कारण बताए डीटेन किया जा सकता है और जिस-व्यक्ति को डीटेन किया गया हो, उसको यह अधिकार दिया गया है कि जो एडवाइजरी बोर्ड बनेगा, वह उसके यहां अपील कर सकता है।

जहां तक एडवाइजरी बोर्ड का सम्बन्ध है, आरिजिनल एक्ट का सैक्शन 9(1)(2) इस प्रकार है :

"The constitution of every such Board shall be in accordance with the recommendations of the Chief Justice of the appropriate High Court."

इस संशोधक विधेयक में उसको हटा कर ये शब्द रखे गए हैं :—

"Every such Board shall consist of 3 persons who are, or have been, or are qualified to be appointed as, Judges of a High Court, and such persons shall be appointed by the appropriate Government."

[श्री कृष्ण कुमार गोयल]

यह बात बिल्कुल साफ़ है कि सरकार को जुडिशरी पर, हाई कोर्ट पर और हाई कोर्ट के चीफ़ जस्टिस पर बिल्कुल विश्वास नहीं है। कानफ़िस्केटिड आर्टिकल्ज के बारे में कहा गया है कि अगर कलक्टर किसी आर्टिकल को कानफ़िस्केट करता है, तो उसके डिस्ट्रिब्यूशन के लिए स्टेट गवर्नमेंट एथारिटी होगी। लेकिन यह आर्ग्युमेंट समझ में नहीं आती है कि एडवाइजरी बोर्ड में, जहां जुडिशल डिसक्रीशन और जुडिशल एप्रोच की आवश्यकता है, स्टेट गवर्नमेंट जजों को एपायंट करेगी, जबकि पहले यह प्रावधान था कि किसी एप्रोप्रिएट हाई कोर्ट के चीफ जस्टिस की सिफारिश पर बोर्ड का गठन किया जायेगा। इससे अधिक दुर्भाग्यपूर्ण स्थिति और दुर्भाग्यपूर्ण दिन कोई नहीं हो सकता कि जब जुडिशरी के प्रति इतना बड़ा अविश्वास प्रकट करने वाला यह प्रावधान लाया गया है।

आरिजिनल एक्ट के सैक्शन 9(1)(3) में कहा गया है :—

"Every such Board shall consist of a Chairman and not less than two other members, and the Chairman shall be a serving Judge of the appropriate High Court and the other members shall be serving or retired Judges of any High Court"

इसकी जगह पर सरकार ने संशोधन के द्वारा ये शब्द रख दिए हैं —

"The appropriate Government shall appoint one of the members of the Advisory Board who is, or has been, a Judge of a High Court to be its Chairman, and in the case of a Union Territory the appointment to the Advisory Board of any person who is a Judge of the High Court of a State shall be with the previous approval of the State Government concerned."

मैं समझता हूं कि बिलकुल जो आप प्रावधान लाए हैं इसमें आप की मंशा क्या है, किस को आप लाभ पहुंचाना चाहते हैं और अभी तक जो ऐडवाइजरी बोर्ड आपने कहीं बनाए हैं तो और अगर कहीं पर इस ऐक्ट के अधीन कुछ लोगों को पकड़ा है तो कहां पर क्या कठिनाई आई जिसके कारण चीफ जस्टिस हाई कोर्ट के ऊपर अविश्वासकर के आप स्टेट गवर्नमेंट को अधिकार देना चाहते हैं यह हम जानना चाहेंगे। इसी लिए इस क्लाज के अन्दर जहां भी गवर्नमेंट शब्द चीफ जस्टिस हाई कोर्ट के स्थान पर आया है उसके स्थान पर चीफ जस्टिस हाई कोर्ट को रखने की बात हमने कही है।

16 hrs.

श्री गुलबन्द डागा: प्रिवेंशन आफ ब्लैक मार्केटिंग ऐंड मेंटिनेंस आफ सप्लैशियल कमाडिटीज ऐक्ट 1980 में आपने पारित किया और 1981 में आप एक साल के अन्दर अमेंडमेंट लेकर आ गए। एक साल में आप यह बताएंगे कि किस कारण से यह अमेंडमेंट लाना जरूरी है? 1980 के अन्दर जो एक्ट था उसमें सेक्सन 9 यह था

"Every such Board shall consist of a Chairman and not less than two other Members, and the Chairman shall be a serving Judge of the appropriate High Court and the other Members shall be serving or retired Judges of any High Court."

आज आप एक साल के बाद ही उस ऐक्ट में यह अमेंडमेंट ले आए तो उसके क्या रीजन्स हैं? क्या आपका जो बोर्ड बना हुआ था वह बोर्ड काम ठीक नहीं कर पा रहा था या उसका जो कांस्टीच्युशन था वह ठीक नहीं था, वह आपके आबजेक्ट को सर्व कर रहा था जिसके लिए आप यह अमेंडमेंट ले आए। अब आप कह रहे हैं :

"Every such Board shall consist of three persons who are, or have been, or are qualified to be appointed...." Qualified to be appointed.

अगर दस साल पहले मैंने एक एल० एल० बी० की डिग्री ले ली और साल में दो बार भी कभी कोर्ट में अपीयर हीं हुआ तो भी मैं उस के लिए क्वालिफाइड हो गया ।

Then I am qualified because I have served for the last ten years.

तो यह क्या आप चाहते है ? हाई कोर्ट का जज मेम्बर बनेगा यह जो पहले उसमें था उसमे क्यो आप ने अमेडमेंट किया आठ नौ महीने या एक साल के अन्दर इसकी क्या जरूरत पड गई, यह मैं जानना चाहता हूं । अगर अमेडमेंट नहीं लाते और इतना ही रहने देते कि

"Every such Board shall consist of three persons who are, or have been, Judges of a High Court, and such persons shall be appointed by the appropriate Government"

तो यह हो सकता था कि जजेज ही रखे जाते । इसलिए क्वालिफाइड टु बी एप्वाइंटेड ऐज जजेज में समझता हूं कि से तीन चार शब्द आप हटा दीजिए और उसमे हमारी समस्या का निराकरण हो जायगा ।

राव वीरेन्द्र सिंह : मुझे यह मानना पड़ेगा कि मेरी अपनी समझ की कमी की वजह से मैं माननीय सदस्यों के तर्क को समझ नहीं सका । बात बहुत छोटी सी है । यह भी वह मानेंगे कि पहले भी अख्त्यार स्टेट गवर्नमेंट को था । स्टेट गवर्नमेंट जहां जरूरी हो यानी अगर चाहे तो ऐडवाइजरी बोर्ड कायम करे न चाहे तो न करे, इस का यह मतलब निकलता है और हाई कोर्ट के चीफ जस्टिस की सिफारिश के ऊपर यह तीन मेम्बरी बोर्ड बनता था । उस तीन मेम्बरी बोर्ड में जो उसके चेयरमैन होंगे वह सर्विंग जज होंगे और दो मेम्बर सर्विंग और रिटायर्ड जजेज में से होंगे । अब आप जानते हैं, सारे हिन्दुस्तान में सब स्टेट्स में अगर ये ऐडवाइजरी बोर्ड कायम किए जायं तो क्या इतने सर्विंग जजेज और इतने रिटायर्ड जजेज हर बोर्ड के अन्दर तीन तीन हमें मिल सकते हैं ? एक-एक रिटायर्ड जज भी हमें मिलने मुश्किल हो रहे है एक-एक कमीशन के लिए और ये सकडो की तादाद में सर्विंग जजेज और रिटायर्ड जजेज लें तो जहां सर्विंग जजेज के पास पहले ही मुकदमें का ढेर लगा हुआ है, काफी देर हो रही है, हाई कोर्ट्स के अन्दर केसेज पांच-पांच, सात-सात साल से पैंडिंग रहते हैं । वहा अगर उनके ऊपर और यह बोझ डाल दें, और कह कर लें इनमें से कुछ लोग तो मुश्किल हो जायगी । अब यह तबदीली की है कि स्टेट गवर्नमेंट ऐडवाइजरी बोर्ड बनायेगी जहा जरूरी है । लेकिन उनमें से चेयरमैन बोर्ड का एक सर्विंग या रिटायर्ड जज होगा । और दो मेम्बर होंगे । वह सर्विंग या रिटायर्ड जज भी हो सकते है । लेकिन उनमे से अगर न मिलें, या मुनासिब आदमी और न मिलें रिटायर्ड जजेज मे से, और ऐसे आदमी भी बनाये जा सकते है जैसे डागा साहब/इन्होने कहा मेरे पास अगर 10 साल का एल० एल० बी० करने के बाद लाइसेंस हो ऐडवोकेट का और मैं कोर्ट्स मे न भी गया हूं तो भी मुझको बनाया जा सकता है । तो यह कहा तक दुरुस्त हो सकता है ?

MR. DEPUTY-SPEAKER: You cannot appoint him as the chairman. That is his difficulty.

राव वीरेन्द्र सिंह : लेकिन मैं समझता हूं कि अगर डागा साहब जैसे आदमी हम को मिल जायें, बेशक अदालत मे न गये हों, लेकिन 10 साल का लाइसेंस हो और हम इनको ऐडवाइजरी बोर्ड में लगा दें तो

[राव वीरेन्द्र सिंह]

मुझे उम्मीद है कि ऐसे आदमियों से हमें इन्साफ मिलेगा । इसलिए इससे कोई हानि होने वाली नहीं है ।

दूसरी बात सिर्फ इतनी है कि पहले चीफ़ जस्टिस की सिफारिश के ऊपर लगाते थे । अब स्टेट गवर्नमेंट की जिम्मेदारी करने की बात सोची है । जितना बोझ स्टेट सरकार के ऊपर डाला जाय उन सब बातों के लिए जिनकी जिम्मेदारी स्टेट गवर्नमेंट की है तो अच्छा ही रहेगा । अभी तो स्टेट सरकार को कहीं न कहीं यह कहने की गुंजायश मिल जाती है कि यह बात इसलिए नहीं कर पाये क्योंकि हमें सहयोग नहीं मिला, ऐडवाइजरी बोर्ड ने छोड़ दिया । तो उससे यह भी नहीं समझना चाहिए कि स्टेट गवर्नमेंट की अगर हमने जिम्मेदारी कर दी तो स्टेट गवर्नमेंट्स बेइन्साफ़ी करेंगी किसी के साथ । क्योंकि आंकड़े मैं देता हूं, पहले जो कानून था उसमें भी स्टेट गवर्नमेंट ने कोई बेइन्साफ़ी नहीं की । कोई ऐसी रिपोर्ट आज तक किसी मेम्बर को नहीं मिली ।

343 डिटेंशन आर्डर हुए पिछले साल जब से यह कानून बना । उनमें से आपको जानकर खुशी होगी आर्डर्स तो किये डिस्ट्रिक्ट अथौरिटीज़ ने या पुलिस कमिश्नर्स ने और 343 में से जब कि ऐडवाइज़री बोर्ड्स ने 86 आदमियों को छोड़ा कि यह डिटेंशन ठीक नहीं है, कोर्ट्स ने 66 को छोड़ा । तो स्टेट गवर्नमेंट्स ने अपने आर्डर्स से, स्टेट गवर्नमेंट्स ने खुद बगैर इस बात के उनके पास अपने ऐडवाइज़री बोर्ड नहीं थे, स्टेट गवर्नमेंट्स ने अपने अख्तियारात से 80 आदमियों को छोड़ दिया । यानी जितने बोर्ड से छूटे उससे ज्यादा स्टेट गवर्नमेंट्स ने खुद छोड़े, डिटेंशन आर्डर्स को रद्द किया । इसलिए इससे साबित होता है कि स्टेट गवर्नमेंट्स ने कोई गैर-जिम्मेदारी की बात नहीं करी । अगर स्टेट गवर्नमेंट्स के अपने ऐडवाइज़री बोर्ड्स होंगे तो उनकी पूरी जिम्मेदारी होगी । और मैं उम्मीद करता हूं कि यह हालात सामने नहीं आयेंगे जैसे 343 आर्डर्स हुए एक साल के अन्दर डिटेंशन के, लेकिन डिटेंशन काटी सिर्फ 57 आदमियों ने । बाकी कुछ लापता हो गये, और कुछ आदमी डिटेंशन काट रहे हैं । 57 आदमी डिटेंशन पूरा कर के निकल गये । तो 343 के मुकाबले में 50, 60 आदमियों ने डिटेंशन काटी । और मैं समझता हूं यह तादाद कम है । और इसलिए यह अंदाजा लगाया जा सकता है कि यह कानून काफ़ी कारगर साबित नहीं हुआ । इसको और ज्यादा कामयाब बनाने के लिए यह छोटा सा संशोधन है । मेरी अपील पर इस संशोधन को पास कर दीजिए, जैसे पिछला पास किया है । फिर यह सरकार जिम्मेदारी लेकर के आपको यकीन दिलाती है कि हम कानून का कभी बेजा इस्तेमाल नहीं होने देंगे । जो बात आप के सामने कर रहे है, वह इन्साफ़ करेंगे और लोगों को फायदा पहुंचाने की जितनी बात होगी आपके सामने रख कर सख्ती से इस के ऊपर अमल करेंगे और जितनी बेकायदगियां हो रही हैं, उनको ठीक करायेंगे ।

MR. DEPUTY-SPEAKER: Now I shall put all the amendments moved Clause 2 to the vote of the House.

SHRI KRISHNA KUMAR GOYAL: You put my amendments separately.

SHRI N. K. SHEJWALKAR (Gwalior): All the amendments cannot be put together.

MR. DEPUTY-SPEAKER: I have already taken permission of the House.

If you want your amendments to be put separately, I can put them.

Now I shall put the amendment moved by Shri Banatwalla to the vote of the House.

Amendment No. 2 was put and negatived.

MR. DEPUTY-SPEAKER: Can I put your amendments 7 to 10 to the vote of the House together Mr. Goyal?

SHRI KRISHNA KUMAR GOYAL: I have got no objection.

MR. DEPUTY-SPEAKER: The question is:

"Page 1, lines 12 and 13,—

for "appointed by the appropriate Government" *substitute*—

"recommended by the appropriate High Court". (7).

"Page 1, line 14,—

for "Government" *substitute* "High Court". (8)

Page 1, line 15,—

omit ",or has been,". (9)

Page 2, line 3,—

for "State Government" *substitute* "High Court". (10)

The Lok Sabha divided:

AYES

Division No. 1] **16.20 hrs**

Banatwala, Shri G. M.
Barman, Shri Palas
Chaudhary, Shri Motibhai
*Choudhury, Shri Saifuddin
*Giri, Shri Sudhir
Goyal, Shri Krishna Kumar
Hannan Mollah, Shri
Horo, Shri N. E.
Jatiya, Shri Satyanarayan
*Kusuma Krishna Murthy, Shri
Mehta, Prof. Ajit Kumar
*Muzaffar Hussain, Shri Syed
Nihal Singh, Shri
Rajda, Shri Ratansinh
Rajesh Kumar Singh, Shri
*Reddy, Shri K. Brahmananda
Shamanna, Shri T. R.
Shejwalkar, Shri N. K.
*Singh, Dr. B. N.
Swamy, Dr. Subramaniam
Varma, Shri Ravindra
Verma, Shri Chandradeo Prasad
Verma, Shri Phool Chand
Yadav, Shri Chhotey Singh
*Zainal Abedin, Shri

NOES

Abbasi, Shri Kazi Jalil
Ahmed, Shri Kamaluddin
Arakal, Shri Xavier
Azad, Shri Bhagwat Jha
Bansi Lal, Shri
Barot, Shri Maganbhai
Barway, Shri J. C.
Behera, Shri Rasabehari
Bhagwan Dev, Acharya
Bhakta, Shri Manoranjan
Bhatia, Shri R. L.
Bhoi, Dr. Krupasindhu
Birbal, Shri
Birender Singh, Rao
Brar, Shrimati Gurbrinder Kaur
Chakradhari Singh, Shri
Chaturvedi, Shrimati Vidyawati
Chaudhary, Shri Manphool Singh
Chouhan, Shri Fatehbhan Singh
Daga, Shri Mool Chand
Damodar, Shri Somjibhai
Dennis, Shri N.
Dev, Shri Sontosh Mohan
Dhandapani, Shri C. T.
Digvijay Sinh, Shri
Dogra, Shri G. L.

*Wrongly voted for AYES.

Dubey, Shri Ramnath
Faleiro, Shri Eduardo
Gamit, Shri Chhitubhai
Ghufran Azam, Shri
Gohil, Shri G. B.
Gomango, Shri Giridhar
Jadeja, Shri Daulatsinhji
Jain, Shri Nihal Singh
Jamilur Rahman, Shri
Jha, Shri Kamal Nath
Kailash Pati, Shrimati
Kamakshaiah, Shri D.
Kamal Nath, Shri
Karma, Shri Laxman
Kaul, Shrimati Sheila
Kidwai, Shrimati Mohsina
Kosalram, Shri K. T.
Krishna Pratap Singh, Shri
Kuchan, Shri Gangadhar S
Kunwar Ram, Shri
Lakkappa, Shri K
Laskar, Shri Nihar Ranjan
Mallikarjun, Shri
Mane, Shri R. S.
Mishra, Shri Gargi Shankar
Mishra, Shri Uma Kant
Misra, Shri Harinatha
Misra, Shri Nityananda
Mohanty, Shri Brajamohan
Mukhopadhyay, Shri Ananda Gopal
Murthy, Shri M. Rajeshekhara
Murthy, Shri M. V. Chandrashekhara
Nair, Shri B. K.
Nihalsinghwala, Shri G S
Pardhi, Shri Keshaorao
Parmar, Shri Hiralal R.
Patel, Shri Ahmed Mohammed
Patel, Shri Amrit
Patel, Shri C. D.
Patel, Shri Shantubhai
Patil, Shri Uttamrao
Patil, Shri Veerendra
Pilot, Shri Rajesh
Poojary, Shri Janardhana
Potdukhe, Shri Shantaram
Prabhu, Shri R.
Quadri, Shri S. T.
Rahim, Shri A. A.
Rajamallu, Shri K.
Ram, Shri Ramaswaroop
Ramamurthy, Shri K.
Ranga, Prof. N. G.
Ranjit Singh, Shri
Rao, Shri M. Nageswara
Rath, Shri Rama Chandra
Rathod, Shri Uttam
Rawat, Shri Harish Chandra Singh
Reddy, Shri M. Ram Gopal
Saminuddin, Shri
Sangma, Shri P. A.
Sebastian, Shri S. A. Dorai
Sethi, Shri P. C.
Shakyawar, Shri Nathuram
Sharma, Shri Kali Charan
Sharma, Shri Mundar
Sharma, Shri Nawal Kishore
Sharma, Shri Pratap Bhanu
Shingda, Shri D. B.
Shiv Shankar, Shri P.
Shukla, Shri Vidya Charan
Sidnal, Shri S. B.
Sonkar, Shri Kalapnath
Soren, Shri Hari Har
Sukhadia, Shri Mohan Lal
Sultanpuri, Shri Krishan Dutt
Sunder Singh, Shri
Suryawanshi, Shri Narsing
Tayeng, Shri Sobeng
Tayyab Hussain, Shri
Tewary, Prof. K. K.
Thorat, Shri Bhausaheb
Tripathi, Shri Kamalapati
Tripathi, Shri R. N.
Vairale, Shri Madhusudan
Varma, Shri Jai Ram
Velu, Shri A. M.

Venkataraman, Shri R.
Verma, Shrimati Usha
Virbhadra Singh, Shri
Vyas, Shri Girdhari Lal
Yadav, Shri Ram Singh
Yusuf, Shri Mohmed
Zainul Basher, Shri

MR. DEPUTY-SPEAKER: Subject to correction, the result of the Division is—Ayes..25; Noes..119.

The motion was negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill

MR. DEPUTY-SPEAKER: Clause 3—There is amendment No. 22 by Mr. Daga.

SHRI MOOL CHAND DAGA: I am not moving.

MR DEPUTY-SPEAKER: The question is:

"That Clause 3 stand part of the Bill".

The motion was adopted

Clause 3 was added to the Bill.

Clause 1, the enacting formula and the titel were added to the Bill.

RAO BIRENDRA SINGH: I beg to move:

"That the Bill be passed"

MR DEPUTY-SPEAKER: Motion moved:

"That the Bill be passed."

SHRI G. M. BANATWALLA: Mr. Deputy-Speaker, I oppose the Bill and I request the hon. Minister to seek leave of this august House to withdraw the Bill. Let us not have any misunderstandings about the Bill. Let us not have any misunderstandings. Let us be very clear in our minds as to the purpose which will be fulfilled by passing such an obnoxious Bill. Sir, this Bill does not represent a war on the blackmarketers; had it represented a war on the blackmarketers, I would have been the first and foremost to support it. But unfortunately, the Bill represents a war on the judiciary. The provisions of the Bill are such as to provide that the advisory board shall be constituted by the State Government. The principal Act says that the advisory board shall be constituted in accordance with the recommendations of the Chief Justice of the appropriate State. Now that power is sought to be taken over by the Government itself and the Government wants to nominate the members of the advisory board who are supposed to ratify detentions and so on That is a very unhealthy practice which is going to do harm. We know very well that a number of detention orders confirmed by such types of advisory board have been quashed when taken up at the appropriate judicial levels. Therefore, I appeal to the Government not to press this obnoxious piece of legislation. As I said, it represents not a war against blackmarketers but it represents nothing but a war on the judiciary and represents unfortunately the most objectionable attitude Government has taken towards the judiciary. If the Government fails to withdraw the Bill, I have to appeal to all sections of the House to rise above party level and throw away this Bill

SHRI N. K. SHEJWALKAR (Gwalior): I rise to oppose the Bill. From

*The following Members also recorded their votes·

AYES: Dr. Vasant Kumar Pandit.

NOES: Sarvshri Shiv Kumar Singh Thakhur, R. P. Mahala, Chandra Shekhar Singh, Kusuma KrishnaMurthy, K. Brahmananda Reddy and Dr. B. N. Singh.

[Shri N. K. Shejwalkar]

the facts and figures the Minister has given regarding the number of detentions, it is clear that in 50 per cent of cases the power has been misused. The advisory board released them, the court released them and in some cases, the Government themselves withdrew the detention order. That means in 50 per cent of the cases, they were falsely implicated and unnecessarily detained. I find that the approach itself is not correct. I am reminded of an old story. One person lost his needle in his house and he was trying to find it outside the house! This is like that. Where the defects lies, that is not, tried to be amended. Efforts are made to amend the Act as if the powers are not sufficient. He has promised that, "Give us this power and we will see that it is eradicated." If it is not eradicated, what will you do? Of course, this Bill is going to be passed and I am sure no material change will be brought about by the Government in the present state of affairs. Every day cement, atta, suji, maida and everything is being sold in the black market. There is nothing which is not available in the black market. I feel even with this measure the Government will not be able to do anything. In that case, will the Minister assure the House that he will resign? He will not do that, I am sure. Therefore, I oppose the Bill. It is incorrect in principle. It takes away the rights of individuals. It shows disrespect to the judiciary and leads to concentration of power in the hands of the bureaucracy, which is a great danger to democracy.

RAO BIRENDRA SINGH: This Government does not comprise if people who are such pessimists as the hon. Member. We are forward-looking, we are progressive, we are taking these measures with full confidence that we shall be successful in our objective. Some of these people, some of whom we have listened to, are beset with *sankhas*; they are full of doubts. It is understandable that anybody in this House should oppose this measure, which is called the Prevention of Blackmarketing and Maintenance of Essential Supplies Amendment Bill. The opposite on to such a measure, the purpose of which is signified by its very title, at least to me is not understandable.

But what is really regrettable are the remarks of Shri Banatwalla. In his usual manner, he has tried to drive a wedge between the executive and the judiciary which, to my mind, is not justified. Democracy can sustain only on a system of a fair judiciary. Even here we have provided that the Chairman of the Advisory Board will be either a serving or retired Judge of a High Ciurt. That shows our abiding faith in the judiciary. But, as I said while speaking on the other Bill, there are practical difficulties in finding a large number of people for these Advisory Boards from serving or retired Judges of the High Court... (*Interruptions*) I would seek to allay the fears of the hon. Members opposite with all the force at my disposal. I assure the House that the intention of this Amending Bill is only to try to plug the loopholes which the traders find with the help of other clever people.

SHRI G. M. BANATWALLA: My suggestion has nothing to do with the traders; it is only with respect to the Advisory Committee.

RAO BIRENDRA SINGH: For whom is the Advisory Committee meant? To deal with whom? It is not meant to deal with honest people. It is meant to deal with unscrupulous traders, hoarders and blackmarketeers. Therefore, it should be the responsibility of the State Governments to set up these Advisory Committees and to put really responsible people for the working of these Advisory Committees in the interest of the public at large.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.29 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) AMENDMENT ORDINANCE AND COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) AMENDMENT BILL

SHRI SATYANARAYAN JATIYA (Ujjain): I beg to move:

"This House disapproves of the Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981 (Ordinance No. 7 of 1981) promulgated by the President on the 11th July, 1981."

उपाध्यक्ष महोदय, हमारी जो सरकार है, उसकी परम्परा बन गई है कि किसी भी विधेयक को लाने के लिए वह आर्डिनेन्स का सहारा लेती है।

16.29½ hrs.

[SHRI K. RAJAMALLU *in the Chair*]

किसी भी नये कानून को बनाने के लिए आर्डिनेन्स का सहारा लिया जाता है यह परम्परा ठीक नहीं है।

यह अनिवार्य जमा योजना, कम्पलसरी डिपोजिट स्कीम एक्ट में संशोधन करने की बात कही है। जो ईमानदार लोग हैं उनके लिए कानून होता है। किन्तु जो बेईमान लोग हैं उनको ठीक करने के लिए सरकार समर्थ नहीं है, वह इस स्थिति में नहीं आ पाई है। हमें पता है कि स्पेशल बियरर बान्ड स्कीम बनाते हुए आपने कहा था — जो काला-बाजार करने वाले लोग हैं, जनता के साथ धोखा करने वाले लोग हैं, जनता के साथ चीटिंग करके जिन्होंने लाखों रुपया संग्रह कर रखा है और जनता के आम उपभोग की चीजों को उपभोक्ता तक नहीं जाने देते हैं— आपने सोचा था कि बेयरर-बांडस के जरिए ऐसे लोगों द्वारा बचाया गया पैसा आप शासन के कार्यों में नियोजित कर सकेंगे, लेकिन उसमें आप सफल नहीं हो सके। आपने योजना बनाई और लक्ष्य निर्धारित किया, लेकिन आप उस लक्ष्य को प्राप्त नहीं कर सके। जो उद्देश्य था उसको आप प्राप्त नहीं कर सके। इसलिए मेरा विश्वास है कि कहीं उसी प्रकार से इस विधेयक के उद्देश्यों को भी आप पूरा करने में सफल नहीं होंगे।

सभापति महोदय, इस बिल का जो उद्देश्य है, उससे किसी को विरोध नहीं हो सकता। इसका उद्देश्य उच्च आय वर्ग के लोगों द्वारा जो दिखावा किया जाता है और फिजूल-खर्ची की जाती है, उसको रोकना है। जिनकी आय 50 हजार से 70 हजार तक है, उनमें आपने रेट आफ डिडक्शन बढा दिया है। अब साढ़े बारह प्रतिशत के बजाए 15 प्रतिशत डिडक्शन करेंगे और 70 हजार से अधिक वालों के लिए 15 प्रतिशत के बजाए 18 प्रतिशत डिडक्शन कर दिया गया है। मैं पूछना चाहूंगा कि यह जो डिडक्शन होने वाला है, इसके ऊपर सरकार कम्पनी रेट से उनको इण्टररेस्ट देगी? सरकार को इस बात पर विचार करना चाहिए। जो स्वत डिपाजिट करने वाले लोग है, उनको कम्पनी एक्ट के आधार पर इंटरेस्ट दें।

आज इस देश के अन्दर समानांतर अर्थ-व्यवस्था चल रही है और इसको काला-बाजारी करने वाले लोग चला रहे हैं। अभी हमने काला-बाजारी के खिलाफ एक एक्ट पास किया है, लेकिन एक्ट पास करने से कुछ होने वाला नहीं है। सवाल यह है कि एक्ट को इंप्लीमेंट करने के